

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

Meeting No. 17/82/2015 of 2015-16, to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, was scheduled for **27.01.2016 but actually held on 01.02.2016** under the **Chairmanship of Dr. S.K. Bansal, Jt. DGFT** in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Dy.DGFT
Shri V.K. Tyagi, Consultant, D/o Pharmaceuticals.
Shri Mahendra Vikram Singh, FTDO

The committee went through the minutes of earlier NC-III meeting No. 16/82 was scheduled for 14.01.2016 but actually held on 19.01.2016 and approved the same.

Note:

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations / Deficiencies received from the concerned Technical authority in the same case or a different case of another firm with the same product. A scanned copy of such document is placed at the end of the Minutes. In some cases, the scanned copy uploaded may be unsigned. In both these instances, the scanned copy uploaded is to be accepted

MEETING NUMBER : 17/82-ALC4/2015 MEETING DATE : 27.01.2016

1	Case No.:132/8/82-ALC4/2014	Party Name:PROVENTUS LIFE SCIENCES PRIVATE LIMITED,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00796/AM15/	RLA File :04/24/040/00395/AM08/	Lic.No/Date:0410094357 12.03.2008	Defer Date:25.02.2016
Decision : The Committee decided to defer the case for want of comments of DCPC.				

2	Case No.:353/5/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Approved
	HQ File :01/82/050/00493/AM16/	RLA File :03/95/040/00130/AM11/	Lic.No/Date:0310575673 24.05.2010	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O. No.14010/64/2013-CH-II dated 10.03.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

3	Case No.: 36/19/82-ALC4/2014	Party Name:ALKALI METALS LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01524/AM15/	RLA File :09/24/040/00503/AM12/	Lic.No/Date:0910052125 12.04.2012	Defer Date:25.02.2016
	Decision : The committee decided to defer the case for want of comments from DCPC.			

4	Case No.: 38/19/82-ALC4/2014	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01526/AM15/	RLA File :09/24/040/00050/AM13/	Lic.No/Date:0910052706 21.05.2012	Defer Date:25.02.2016
	Decision : The committee decided to defer the case for want of comments from DCPC.			

5	Case No.: 18/19/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01506/AM15/	RLA File :09/24/040/00085/AM13/	Lic.No/Date:0910052887 05.06.2012	Defer Date:25.02.2016
	Decision : Reply has been received and sent to DoP. Case deferred.			

6	Case No.: 33/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Approved
	HQ File :01/82/050/01019/AM14/	RLA File :08/24/040/00097/AM13/	Lic.No/Date:0810112515 14.06.2012	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/119/204-PI(Norms) dated Oct. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

7	Case No.: 173/5/82-ALC4/2015	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00313/AM16/	RLA File :05/23/040/00069/AM14/	Lic.No/Date:0510356983 13.06.2013	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

8	Case No.: 9/30/83-ALC1/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/83/050/00471/AM14/	RLA File :07/24/040/00152/AM14/	Lic.No/Date:0710097668 22.08.2013	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

9	Case No.: 41/16/82-ALC4/2013	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
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HQ File :01/82/050/00854/AM14/	RLA File :07/24/040/00188/AM14/	Lic.No/Date:0710098283 16.09.2013	Defer Date:25.02.2016
Decision : The Committee decided to defer the case for want of comments of DoP			

10	Case No.: 140/23/82-ALC4/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01187/AM14/	RLA File :03/95/040/00495/AM14/	Lic.No/Date:0310758627 21.11.2013	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

11	Case No.: 82/23/82-ALC4/2013	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Approved
	HQ File :01/82/050/01129/AM14/	RLA File :34/24/040/00212/AM14/	Lic.No/Date:3410038711 12.12.2013	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/36/2012-Ch-II dated 8.12.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

12	Case No.: 85/23/82-ALC4/2013	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Approved
	HQ File :01/82/050/01132/AM14/	RLA File :56/24/040/00033/AM14/	Lic.No/Date:5610003400 20.12.2013	Defer Date:
	Decision : The committee considered the case for ratification of Norms under para 4.7 of HBP. The Committee decided to ratify the norms as per packing policy. RA concerned may take further necessary action as per decision of NC.			

13	Case No.: 192/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00196/AM15/	RLA File :09/24/040/00513/AM14/	Lic.No/Date:0910058896 10.01.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

14	Case No.: 48/13/82-ALC4/2015	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01011/AM16/	RLA File :03/94/040/00860/AM14/	Lic.No/Date:0310766718 17.01.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

15	Case No.: 208/3/82-ALC4/2014	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:17/82-ALC4/2015	Status: Case Deferred
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			27.01.2016	
	HQ File :01/82/050/00212/AM15/	RLA File :09/24/040/00515/AM14/	Lic.No/Date:0910059017 22.01.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:108/3/82-ALC4/2014	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
16	HQ File :01/82/050/00112/AM15/	RLA File :03/94/040/00908/AM14/	Lic.No/Date:0310767733 24.01.2014	Defer Date:25.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/20/2014-Ch-II dated 10.04.2015, uploaded at the end of these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.:177/3/82-ALC4/2014	Party Name:INDO AMINES LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
17	HQ File :01/82/050/00181/AM15/	RLA File :03/94/040/00958/AM14/	Lic.No/Date:0310768616 30.01.2014	Defer Date:25.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/81/2010-Ch-II dated 03.07.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.:58/6/82-ALC4/2014	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
18	HQ File :01/82/050/00460/AM15/	RLA File :03/94/040/00797/AM14/	Lic.No/Date:0310772503 28.02.2014	Defer Date:25.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/9/2015-Ch-II dated 27.01.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.:106/3/82-ALC4/2014	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
19	HQ File :01/82/050/00110/AM15/	RLA File :03/95/040/00960/AM14/	Lic.No/Date:0310772411 28.02.2014	Defer Date:25.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/06/2016-Ch-II dated 27.01.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.:34/6/82-ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Approved
20	HQ File :01/82/050/00436/AM15/	RLA File :03/94/040/00973/AM14/	Lic.No/Date:0310773112 05.03.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o			

	Pharmaceuticals forwarded vide O.M. No.35011/522/2015-PI(Norms) dated 19.1.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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21	Case No.:58/4/82-ALC4/2014	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00306/AM15/	RLA File :22/24/040/00100/AM14/	Lic.No/Date:2210014694 14.03.2014	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

22	Case No.:57/3/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00061/AM15/	RLA File :05/23/040/00506/AM14/	Lic.No/Date:0510382053 18.03.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

23	Case No.:51/5/82-ALC4/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00368/AM15/	RLA File :03/94/040/01098/AM14/	Lic.No/Date:0310776087 27.03.2014	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

24	Case No.:51/6/82-ALC4/2014	Party Name:PERFECT INDUSTRIES PRIVATE LIMITED.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00453/AM15/	RLA File :03/95/040/01054/AM14/	Lic.No/Date:0310776759 02.04.2014	Defer Date:25.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/06/2016-Ch-II dated 27.01.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

25	Case No.:50/6/82-ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00452/AM15/	RLA File :03/95/040/01061/AM14/	Lic.No/Date:0310776760 02.04.2014	Defer Date:25.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/92/2015-Ch-II dated 29.01.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

26	Case No.:20/6/82-ALC4/2014	Party Name:ADISHANK	Meet No/Date:17/82-	Status:Case
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		CHEMICALS PVT.LTD.	ALC4/2015 27.01.2016	Deferred
	HQ File :01/82/050/00422/AM15/	RLA File :03/94/040/01140/AM14/	Lic.No/Date:0310777786 09.04.2014	Defer Date:25.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/49/2014-Ch-II dated 27.01.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

27	Case No.:1/2/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00003/AM15/	RLA File :08/24/040/00008/AM15/	Lic.No/Date:0810130534 11.04.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

28	Case No.:49/13/82-ALC4/2015	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01012/AM16/	RLA File :03/94/040/01118/AM14/	Lic.No/Date:0310779215 23.04.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

29	Case No.:183/6/82-ALC4/2014	Party Name:TIDE INDUSTRIES	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00585/AM15/	RLA File :34/24/040/00005/AM15/	Lic.No/Date:3410039854 23.04.2014	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

30	Case No.:61/10/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Approved
	HQ File :01/82/050/00975/AM15/	RLA File :03/95/040/00913/AM14/	Lic.No/Date:0310779831 29.04.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/64/2013-Ch-II dated 28.01.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

31	Case No.:237/6/82-ALC4/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00639/AM15/	RLA File :17/24/040/00002/AM15/	Lic.No/Date:1710005803 05.05.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

32	Case No.:13/2/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00028/AM16/	RLA File :05/23/040/00080/AM15/	Lic.No/Date:0510387607 28.05.2014	Defer Date:25.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/38/2011-Ch-II dated 3.7.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

33	Case No.:38/8/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00702/AM15/	RLA File :09/24/040/00108/AM15/	Lic.No/Date:0910060258 28.05.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

34	Case No.:165/6/82-ALC4/2014	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00567/AM15/	RLA File :02/24/040/00037/AM15/	Lic.No/Date:0210203844 05.06.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

35	Case No.:106/8/82-ALC4/2014	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00770/AM15/	RLA File :03/94/040/00131/AM15/	Lic.No/Date:0310785223 12.06.2014	Defer Date:25.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/9/2015-Ch-II dated 27.01.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

36	Case No.:60/10/82-ALC4/2014	Party Name:BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00974/AM15/	RLA File :08/24/040/00116/AM15/	Lic.No/Date:0810132332 13.06.2014	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case			

37	Case No.:77/8/82-ALC4/2014	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00741/AM15/	RLA File :03/94/040/00196/AM15/	Lic.No/Date:0310785501 17.06.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

38	Case No.:20/8/82-ALC4/2014	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00684/AM15/	RLA File :09/24/040/00139/AM15/	Lic.No/Date:0910060467 17.06.2014	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

39	Case No.:19/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00683/AM15/	RLA File :09/24/040/00153/AM15/	Lic.No/Date:0910060486 18.06.2014	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case			

40	Case No.:52/8/82-ALC4/2014	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00716/AM15/	RLA File :07/24/040/00096/AM15/	Lic.No/Date:0710105418 26.06.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

41	Case No.:202/6/82-ALC4/2014	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00604/AM15/	RLA File :05/23/040/00139/AM15/	Lic.No/Date:0510389232 01.07.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

42	Case No.:62/10/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00976/AM15/	RLA File :03/95/040/00271/AM15/	Lic.No/Date:0310786523 08.07.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

43	Case No.:44/15/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01331/AM15/	RLA File :09/24/040/00192/AM15/	Lic.No/Date:0910060635 09.07.2014	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case			

44	Case No.:72/10/82-ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
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	HQ File :01/82/050/00986/AM15/	RLA File :07/24/040/00112/AM15/	Lic.No/Date:0710105884 18.07.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.: 25/15/82-ALC4/2014	Party Name:SHIVAM OILS & PROTEINS INDUSTRY,	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status: Case Approved
45	HQ File :01/82/050/01312/AM15/	RLA File :56/24/040/00019/AM15/	Lic.No/Date:5610004338 22.07.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/17/2014-Ch-II (Pt.) dated 13.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.: 203/5/82- ALC4/2015	Party Name:ALKALOIDS CORPORATION	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status: Case Deferred
46	HQ File :01/82/050/00343/AM16/	RLA File :02/24/040/00080/AM15/	Lic.No/Date:0210204732 07.08.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.: 21/9/82-ALC4/2014	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status: Case Deferred
47	HQ File :01/82/050/00818/AM15/	RLA File :13/24/040/00020/AM15/	Lic.No/Date:1310047575 12.08.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.: 37/7/82-ALC4/2015	Party Name:DR J PHARMACHEM (INDIA)(PROP.ADITYA PRAMOD JOGDEO)	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status: Case Deferred
48	HQ File :01/82/050/00642/AM16/	RLA File :31/83/040/00125/AM15/	Lic.No/Date:3110064792 28.08.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.: 254/13/82- ALC4/2014	Party Name:SEQUENT SCIENTIFIC LTD	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status: Case Deferred
49	HQ File :01/82/050/01257/AM15/	RLA File :03/95/040/00459/AM15/	Lic.No/Date:0310788513 28.08.2014	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case			

	Case No.: 217/13/82- ALC4/2014	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status: Case Deferred
50	HQ File	RLA File	Lic.No/Date:0310788620	Defer

	:01/82/050/01220/AM15/	:03/94/040/00494/AM15/	02.09.2014	Date:25.02.2016
Decision : It was noted that fraudulent CA certificates have been submitted in this case. Committee decided to defer the case.				

51	Case No.:4/8/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00668/AM15/	RLA File :09/24/040/00318/AM15/	Lic.No/Date:0910060963 12.09.2014	Defer Date:25.02.2016
Decision : Requisite information called for from the firm has been received and forwarded to DoP. The Committee decided to defer the case for want of comments of DoP.				

52	Case No.:6/8/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00670/AM15/	RLA File :09/24/040/00314/AM15/	Lic.No/Date:0910060964 12.09.2014	Defer Date:25.02.2016
Decision : Requisite information called for from the firm has been received and forwarded to DoP. The Committee decided to defer the case for want of comments of DoP.				

53	Case No.:8/8/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00672/AM15/	RLA File :09/24/040/00315/AM15/	Lic.No/Date:0910060966 12.09.2014	Defer Date:25.02.2016
Decision : Requisite information called for from the firm has been received and forwarded to DoP. The Committee decided to defer the case for want of comments of DoP.				

54	Case No.:28/13/82-ALC4/2014	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01031/AM15/	RLA File :03/95/040/00398/AM15/	Lic.No/Date:0310789099 12.09.2014	Defer Date:25.02.2016
Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.				

55	Case No.:188/13/82-ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01191/AM15/	RLA File :03/94/040/00102/AM15/	Lic.No/Date:0310789322 17.09.2014	Defer Date:25.02.2016
Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.				

56	Case No.:57/13/82-ALC4/2014	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0510391246	Defer

	:01/82/050/01060/AM15/	:05/23/040/00277/AM15/	19.09.2014	Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

	Case No.:125/8/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
57	HQ File :01/82/050/00789/AM15/	RLA File :09/24/040/00345/AM15/	Lic.No/Date:0910061000 19.09.2014	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

	Case No.:9/15/82-ALC4/2014	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
58	HQ File :01/82/050/01296/AM15/	RLA File :09/24/040/00327/AM15/	Lic.No/Date:0910061001 19.09.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DBT.			

	Case No.:60/15/82-ALC4/2014	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Approved
59	HQ File :01/82/050/01347/AM15/	RLA File :31/83/040/00136/AM15/	Lic.No/Date:3110064915 22.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/3/2012-Ch-II(Vol.-II) dated 13.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:17/13/82-ALC4/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
60	HQ File :01/82/050/01020/AM15/	RLA File :34/24/040/00155/AM15/	Lic.No/Date:3410040570 23.09.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.:115/13/82-ALC4/2014	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
61	HQ File :01/82/050/01118/AM15/	RLA File :02/24/040/00097/AM15/	Lic.No/Date:0210205008 23.09.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

62	Case No.:74/13/82-ALC4/2014	Party Name:CONSTECH ENTERPRISES PVT.LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
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	HQ File :01/82/050/01077/AM15/	RLA File :05/23/040/00282/AM15/	Lic.No/Date:0510391308 24.09.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.:9/2/82-ALC4/2015	Party Name:JUBILANT GENERIC LTD	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
63	HQ File :01/82/050/00024/AM16/	RLA File :05/23/040/00261/AM15/	Lic.No/Date:0510391358 26.09.2014	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

	Case No.:21/13/82- ALC4/2014	Party Name:JUBILANT GENERIC LTD	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
64	HQ File :01/82/050/01024/AM15/	RLA File :05/23/040/00260/AM15/	Lic.No/Date:0510391357 26.09.2014	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

	Case No.:19/13/82- ALC4/2014	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
65	HQ File :01/82/050/01022/AM15/	RLA File :04/24/040/00171/AM15/	Lic.No/Date:0410159504 29.09.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DBT/DOP.			

	Case No.:177/13/82- ALC4/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
66	HQ File :01/82/050/01180/AM15/	RLA File :03/94/040/00586/AM15/	Lic.No/Date:0310789849 30.09.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:15/13/82- ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
67	HQ File :01/82/050/01018/AM15/	RLA File :34/24/040/00161/AM15/	Lic.No/Date:3410040594 30.09.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

	Case No.:19/1/82-ALC4/2015	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
68	HQ File :01/82/050/01545/AM15/	RLA File :03/94/040/00594/AM15/	Lic.No/Date:0310789922 01.10.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

69	Case No.:77/13/82-ALC4/2014	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01080/AM15/	RLA File :04/24/040/00164/AM15/	Lic.No/Date:0410159520 01.10.2014	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

70	Case No.:160/13/82-ALC4/2014	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01163/AM15/	RLA File :03/94/040/00544/AM15/	Lic.No/Date:0310789976 07.10.2014	Defer Date:25.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter dated 27.01.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

71	Case No.:5/9/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00802/AM15/	RLA File :09/24/040/00362/AM15/	Lic.No/Date:0910061060 07.10.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

72	Case No.:35/13/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01038/AM15/	RLA File :05/23/040/00218/AM15/	Lic.No/Date:0510391491 08.10.2014	Defer Date:25.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/38/2011-Ch-II dated 27.01.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

73	Case No.:76/13/82-ALC4/2014	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01079/AM15/	RLA File :04/24/040/00163/AM15/	Lic.No/Date:0410159566 13.10.2014	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

74	Case No.:184/13/82-ALC4/2014	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01187/AM15/	RLA File :03/94/040/00675/AM15/	Lic.No/Date:0310790237 14.10.2014	Defer Date:25.02.2016

	Decision : Reply has been received and sent to DoP. The Committee accordingly decided to defer the case for want of comments of DoP.		
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	Case No.: 114/9/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
75	HQ File :01/82/050/00911/AM15/	RLA File :09/24/040/00386/AM15/	Lic.No/Date:0910061094 15.10.2014	Defer Date:25.02.2016
	Decision : Requisite information has been received and sent to DoP. The committee decided to defer the case for want of comments of DoP.			

	Case No.: 42/15/82-ALC4/2014	Party Name:PVS AGRO VET	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
76	HQ File :01/82/050/01329/AM15/	RLA File :09/24/040/00246/AM15/	Lic.No/Date:0910061105 16.10.2014	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

	Case No.: 154/13/82-ALC4/2014	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
77	HQ File :01/82/050/01157/AM15/	RLA File :03/94/040/00680/AM15/	Lic.No/Date:0310790351 17.10.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.: 81/10/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
78	HQ File :01/82/050/00995/AM15/	RLA File :09/24/040/00407/AM15/	Lic.No/Date:0910061133 22.10.2014	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

	Case No.: 172/13/82-ALC4/2014	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Approved
	HQ File :01/82/050/01175/AM15/	RLA File :03/95/040/00362/AM15/	Lic.No/Date:0310790480 22.10.2014	Defer Date:
79	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O. No. 14010/107/2011-Ch-II dated 12.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

80	Case No.: 110/13/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
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	HQ File :01/82/050/01113/AM15/	RLA File :34/24/040/00188/AM15/	Lic.No/Date:3410040635 22.10.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

	Case No.:86/10/82-ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
81	HQ File :01/82/050/01000/AM15/	RLA File :34/24/040/00194/AM15/	Lic.No/Date:3410040644 30.10.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

	Case No.:266/13/82-ALC4/2014	Party Name:ATUL LIMITED,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
82	HQ File :01/82/050/01269/AM15/	RLA File :08/24/040/00289/AM15/	Lic.No/Date:0810133735 05.11.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

	Case No.:268/13/82-ALC4/2014	Party Name:ATUL LIMITED,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
83	HQ File :01/82/050/01271/AM15/	RLA File :08/24/040/00283/AM15/	Lic.No/Date:0810133734 05.11.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

	Case No.:39/7/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
84	HQ File :01/82/050/00644/AM16/	RLA File :09/24/040/00371/AM15/	Lic.No/Date:0910061181 05.11.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

	Case No.:107/13/82-ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
85	HQ File :01/82/050/01110/AM15/	RLA File :34/24/040/00196/AM15/	Lic.No/Date:3410040655 05.11.2014	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

	Case No.:23/15/82-ALC4/2014	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Approved
86	HQ File :01/82/050/01310/AM15/	RLA File :22/24/040/00065/AM15/	Lic.No/Date:2210015115 07.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/348/2015-PI(Norms) dated 19.11.2015 ,			

uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.

87	Case No.: 114/13/82-ALC4/2014	Party Name:VIRDEV INTERMEDIATES PVT LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01117/AM15/	RLA File :52/24/040/00042/AM15/	Lic.No/Date:5210041292 10.11.2014	Defer Date:25.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/34/2015-Ch-II dated 31.7.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

88	Case No.: 111/13/82-ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01114/AM15/	RLA File :05/23/040/00352/AM15/	Lic.No/Date:0510391927 11.11.2014	Defer Date:25.02.2016
	Decision : Information called for from the firm is received and sent to AYUSH on 8.1.2016			

89	Case No.: 61/18/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01427/AM15/	RLA File :34/24/040/00198/AM15/	Lic.No/Date:3410040676 11.11.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

90	Case No.: 100/4/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00139/AM16/	RLA File :17/24/040/00125/AM15/	Lic.No/Date:1710005978 12.11.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

91	Case No.: 120/13/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01123/AM15/	RLA File :05/23/040/00325/AM15/	Lic.No/Date:0510391947 12.11.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

92	Case No.: 77/18/82-ALC4/2014	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01443/AM15/	RLA File :03/95/040/00629/AM14/	Lic.No/Date:0310790966 12.11.2014	Defer Date:25.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC			

	vide letter No.14010/08/2011-Ch-II dated 07.1.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.
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	Case No.: 65/18/82-ALC4/2014	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
93	HQ File :01/82/050/01431/AM15/	RLA File :34/24/040/00199/AM15/	Lic.No/Date:3410040677 13.11.2014	Defer Date:25.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/36/2012-Ch-II dated 25.1.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case			

	Case No.: 42/18/82-ALC4/2014	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
94	HQ File :01/82/050/01408/AM15/	RLA File :03/95/040/00628/AM14/	Lic.No/Date:0310791049 13.11.2014	Defer Date:25.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/08/2011-Ch-II dated 07.1.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.: 119/13/82-ALC4/2014	Party Name:JUBILANT GENERICS LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
95	HQ File :01/82/050/01122/AM15/	RLA File :05/23/040/00304/AM15/	Lic.No/Date:0510392008 14.11.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			

	Case No.: 16/18/82-ALC4/2014	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
96	HQ File :01/82/050/01382/AM15/	RLA File :03/94/040/00789/AM15/	Lic.No/Date:0310791300 21.11.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

	Case No.: 74/18/82-ALC4/2014	Party Name:ADESHWAR MEDITEX PVT. LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
97	HQ File :01/82/050/01440/AM15/	RLA File :03/94/040/00814/AM15/	Lic.No/Date:0310791373 25.11.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

	Case No.: 18/18/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
98	HQ File :01/82/050/01384/AM15/	RLA File :03/94/040/00792/AM15/	Lic.No/Date:0310791374 25.11.2014	Defer Date:25.02.2016

	Decision : The Committee decided to defer the case for want of comments of DC&PC
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99	Case No.: 15/2/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00030/AM16/	RLA File :03/95/040/00639/AM15/	Lic.No/Date:0310791416 25.11.2014	Defer Date:25.02.2016
	Decision : The Committee based on the written comments forwarded by the DOP vide letter No.35011/370/215-PI(Norms) dated December 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

100	Case No.: 11/2/82-ALC4/2015	Party Name:JUBILANT GENERICS LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00026/AM16/	RLA File :05/23/040/00370/AM15/	Lic.No/Date:0510392171 27.11.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

101	Case No.: 114/18/82-ALC4/2014	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01480/AM15/	RLA File :22/24/040/00073/AM15/	Lic.No/Date:2210015135 28.11.2014	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

102	Case No.: 26/18/82-ALC4/2014	Party Name:SADHANA NITRO CHEM LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01392/AM15/	RLA File :03/95/040/00714/AM15/	Lic.No/Date:0310791516 28.11.2014	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

103	Case No.: 92/18/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01458/AM15/	RLA File :34/24/040/00224/AM15/	Lic.No/Date:3410040732 28.11.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&P			

104	Case No.: 82/18/82-ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01448/AM15/	RLA File :05/23/040/00413/AM15/	Lic.No/Date:0510392368 10.12.2014	Defer Date:25.02.2016
	Decision : Requisite information has been received and sent to AYUSH on 8.1.2016			

105	Case No.:101/4/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00140/AM16/	RLA File :17/24/040/00144/AM15/	Lic.No/Date:1710005998 10.12.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

106	Case No.:97/18/82-ALC4/2014	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01463/AM15/	RLA File :30/24/040/00041/AM15/	Lic.No/Date:3010103261 11.12.2014	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

107	Case No.:119/18/82-ALC4/2014	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01485/AM15/	RLA File :05/24/040/00419/AM15/	Lic.No/Date:0510392414 15.12.2014	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

108	Case No.:143/5/82-ALC4/2015	Party Name:FDC LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Approved
	HQ File :01/82/050/00283/AM16/	RLA File :03/94/040/00834/AM15/	Lic.No/Date:0310792175 19.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M..No.350/11/372/2015-PI (Norms) dated 02.012.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

109	Case No.:91/18/82-ALC4/2014	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01457/AM15/	RLA File :05/23/040/00449/AM15/	Lic.No/Date:0510392602 29.12.2014	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

110	Case No.:84/18/82-ALC4/2014	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01450/AM15/	RLA File :08/24/040/00362/AM15/	Lic.No/Date:0810134170 30.12.2014	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The			

	Committee accordingly decided await the reply and deferred the case.
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111	Case No.:65/5/82-ALC4/2015	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Approved
	HQ File :01/82/050/00205/AM16/	RLA File :31/83/040/00204/AM15/	Lic.No/Date:3110065167 31.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/3/2012-Ch-II(Vol.-II) dated 13.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

112	Case No.:3/1/82-ALC4/2015	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00003/AM16/	RLA File :05/23/040/00450/AM15/	Lic.No/Date:0510392649 01.01.2015	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

113	Case No.:29/15/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01316/AM15/	RLA File :09/24/040/00543/AM15/	Lic.No/Date:0910061501 07.01.2015	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

114	Case No.:96/18/82-ALC4/2014	Party Name:NUTRA SPECIALITIES PVT. LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01462/AM15/	RLA File :04/24/040/00248/AM15/	Lic.No/Date:0410159986 07.01.2015	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case			

115	Case No.:92/5/82-ALC4/2015	Party Name:ALKALOIDS CORPORATION	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00232/AM16/	RLA File :02/24/040/00203/AM15/	Lic.No/Date:0210205448 14.01.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

116	Case No.:64/5/82-ALC4/2015	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Approved
	HQ File :01/82/050/00204/AM16/	RLA File :31/83/040/00200/AM15/	Lic.No/Date:3110065202 14.01.2015	Defer Date:

	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/3/2012-Ch-II(Vol.-II) dated 13.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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117	Case No.: 72/5/82-ALC4/2015	Party Name:MICRO INKS PRIVATE LIMITED.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00212/AM16/	RLA File :03/95/040/00658/AM15/	Lic.No/Date:0310793017 16.01.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

118	Case No.: 11/16/82-ALC4/2014	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01363/AM15/	RLA File :09/24/040/00580/AM15/	Lic.No/Date:0910061549 21.01.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

119	Case No.: 10/16/82-ALC4/2014	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01362/AM15/	RLA File :09/24/040/00529/AM15/	Lic.No/Date:0910061548 21.01.2015	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case			

120	Case No.: 12/16/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01364/AM15/	RLA File :09/24/040/00592/AM15/	Lic.No/Date:0910061552 21.01.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

121	Case No.: 86/5/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00226/AM16/	RLA File :05/24/040/00489/AM15/	Lic.No/Date:0510392966 22.01.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

122	Case No.: 204/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00344/AM16/	RLA File :09/24/040/00596/AM15/	Lic.No/Date:0910061555 23.01.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

123	Case No.:1/18/82-ALC4/2014	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01367/AM15/	RLA File :09/24/040/00601/AM15/	Lic.No/Date:0910061562 27.01.2015	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

124	Case No.:31/7/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00636/AM16/	RLA File :05/24/040/00498/AM15/	Lic.No/Date:0510392987 27.01.2015	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case			

125	Case No.:32/7/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00637/AM16/	RLA File :05/24/040/00499/AM15/	Lic.No/Date:0510392988 27.01.2015	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case			

126	Case No.:25/7/82-ALC4/2015	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00630/AM16/	RLA File :31/83/040/00144/AM15/	Lic.No/Date:3110065235 28.01.2015	Defer Date:25.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/39/2011-Ch-II dated 25.01.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

127	Case No.:230/5/82-ALC4/2015	Party Name:R.K.INDUSTRIES,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00370/AM16/	RLA File :08/24/040/00394/AM15/	Lic.No/Date:0810134414 28.01.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

128	Case No.:166/5/82-ALC4/2015	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00306/AM16/	RLA File :08/24/040/00386/AM15/	Lic.No/Date:0810134454 30.01.2015	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

129	Case No.: 91/7/82-ALC4/2015	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00696/AM16/	RLA File :34/24/040/00295/AM15/	Lic.No/Date:3410040965 16.02.2015	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

130	Case No.: 52/19/82-ALC4/2014	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01540/AM15/	RLA File :05/24/040/00273/AM15/	Lic.No/Date:0510393248 17.02.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

131	Case No.: 38/7/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00643/AM16/	RLA File :09/24/040/00640/AM15/	Lic.No/Date:0910061628 18.02.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

132	Case No.: 285/5/82-ALC4/2015	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00425/AM16/	RLA File :03/94/040/01092/AM15/	Lic.No/Date:0310793985 19.02.2015	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

133	Case No.: 1/1/82-ALC4/2015	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00001/AM16/	RLA File :05/24/040/00563/AM15/	Lic.No/Date:0510393385 26.02.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

134	Case No.: 47/19/82-ALC4/2014	Party Name:RUBY FRAGRANCE PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01535/AM15/	RLA File :35/24/040/00006/AM15/	Lic.No/Date:3510044692 27.02.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

135	Case No.: 444/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
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	HQ File :01/82/050/00584/AM16/	RLA File :03/94/040/01132/AM15/	Lic.No/Date:0310794412 09.03.2015	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case			

136	Case No.:6/1/82-ALC4/2015	Party Name:MICRO LABS LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Approved
	HQ File :01/82/050/00006/AM16/	RLA File :07/24/040/00446/AM15/	Lic.No/Date:0710107776 10.03.2015	Defer Date:
	Decision : Approved in NC 15/82 dt. 30.12.2015			

137	Case No.:51/19/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01539/AM15/	RLA File :09/24/040/00693/AM15/	Lic.No/Date:0910061695 12.03.2015	Defer Date:25.02.2016
	Decision : Requisite information has been received and send to DoP. The Committee decided to defer the case for want of comments from DoP.			

138	Case No.:413/5/82-ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00553/AM16/	RLA File :03/94/040/01145/AM15/	Lic.No/Date:0310794545 12.03.2015	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

139	Case No.:106/7/82-ALC4/2015	Party Name:ALCHEMIE LABORATORIES	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00711/AM16/	RLA File :03/94/040/00812/AM15/	Lic.No/Date:0310794612 16.03.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

140	Case No.:16/1/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01542/AM15/	RLA File :09/24/040/00703/AM15/	Lic.No/Date:0910061716 17.03.2015	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

141	Case No.:103/7/82-ALC4/2015	Party Name:VADIVARHE SPECIALITY CHEMICALS LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00708/AM16/	RLA File :03/95/040/01041/AM15/	Lic.No/Date:0310794641 17.03.2015	Defer Date:25.02.2016

	Decision : The Committee decided to defer the case for want of comments of DoP.
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142	Case No.: 29/1/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01555/AM15/	RLA File :09/24/040/00722/AM15/	Lic.No/Date:0910061789 30.03.2015	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case			

143	Case No.: 9/1/82-ALC4/2015	Party Name:VIVIMED LABS (ALATHUR) PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00009/AM16/	RLA File :04/24/040/00292/AM15/	Lic.No/Date:0410160364 30.03.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

144	Case No.: 448/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00588/AM16/	RLA File :03/94/040/01211/AM15/	Lic.No/Date:0310795048 31.03.2015	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case			

145	Case No.: 419/5/82-ALC4/2015	Party Name:FDC LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Approved
	HQ File :01/82/050/00559/AM16/	RLA File :03/94/040/01173/AM15/	Lic.No/Date:0310795100 06.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/372/2015-PI(Norms) dated 2.12.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

146	Case No.: 12/7/82-ALC4/2015	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00617/AM16/	RLA File :07/24/040/00002/AM16/	Lic.No/Date:0710108028 15.04.2015	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

147	Case No.: 144/7/82-ALC4/2015	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:17/82-ALC4/2015	Status: Case Deferred
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			27.01.2016	
	HQ File :01/82/050/00749/AM16/	RLA File :03/94/040/01200/AM15/	Lic.No/Date:0310795391 17.04.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

	Case No.: 32/5/82-ALC4/2015	Party Name:LANTECH PHARMACEUTICALS LTD	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
148	HQ File :01/82/050/00172/AM16/	RLA File :09/24/040/00011/AM16/	Lic.No/Date:0910061900 20.04.2015	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

	Case No.: 147/7/82- ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
149	HQ File :01/82/050/00752/AM16/	RLA File :03/94/040/00036/AM16/	Lic.No/Date:0310795446 21.04.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.: 174/7/82- ALC4/2015	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
150	HQ File :01/82/050/00779/AM16/	RLA File :03/95/040/00039/AM16/	Lic.No/Date:0310795601 28.04.2015	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

	Case No.: 151/7/82- ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
151	HQ File :01/82/050/00756/AM16/	RLA File :03/94/040/01216/AM15/	Lic.No/Date:0310795663 30.04.2015	Defer Date:25.02.2016
	Decision : Reply has been received and sent to DoP for comments.			

	Case No.: 8/13/82-ALC4/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Approved
	HQ File :01/82/050/00971/AM16/	RLA File :03/94/040/00044/AM16/	Lic.No/Date:0310795702 05.05.2015	Defer Date:
152	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O. No. 14010/176/2011-Ch-II dated 15.12.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

153	Case No.:50/7/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00655/AM16/	RLA File :09/24/040/00041/AM16/	Lic.No/Date:0910061976 06.05.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

154	Case No.:4/7/82-ALC4/2015	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00609/AM16/	RLA File :08/24/040/00006/AM16/	Lic.No/Date:0810135194 06.05.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

155	Case No.:11/7/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00616/AM16/	RLA File :08/24/040/00016/AM16/	Lic.No/Date:0810135204 07.05.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

156	Case No.:23/7/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00628/AM16/	RLA File :08/24/040/00028/AM16/	Lic.No/Date:0810135220 07.05.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

157	Case No.:20/7/82-ALC4/2015	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00625/AM16/	RLA File :08/24/040/00035/AM16/	Lic.No/Date:0810135219 07.05.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

158	Case No.:3/3/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00033/AM16/	RLA File :09/24/040/00077/AM16/	Lic.No/Date:0910061994 07.05.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

159	Case No.:108/7/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00713/AM16/	RLA File :03/95/040/00003/AM16/	Lic.No/Date:0310795745 07.05.2015	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The			

	Committee accordingly decided await the reply and deferred the case.
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160	Case No.:7/7/82-ALC4/2015	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00612/AM16/	RLA File :08/24/040/00017/AM16/	Lic.No/Date:0810135225 08.05.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

161	Case No.:8/7/82-ALC4/2015	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00613/AM16/	RLA File :08/24/040/00018/AM16/	Lic.No/Date:0810135226 08.05.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

162	Case No.:117/7/82-ALC4/2015	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00722/AM16/	RLA File :03/95/040/00079/AM16/	Lic.No/Date:0310795788 08.05.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

163	Case No.:15/7/82-ALC4/2015	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00620/AM16/	RLA File :52/24/040/00007/AM16/	Lic.No/Date:5210041517 11.05.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

164	Case No.:7/13/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00970/AM16/	RLA File :09/24/040/00046/AM16/	Lic.No/Date:0910062017 14.05.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

165	Case No.:129/7/82-ALC4/2015	Party Name:NATIONAL TUBE INDUSTRIES,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00734/AM16/	RLA File :03/95/040/00073/AM16/	Lic.No/Date:0310795930 14.05.2015	Defer Date:25.02.2016
	Decision : Requisite information has been received and sent to DCPC (Petrochemicals). The committee accordingly decided to defer the case.			

166	Case No.:6/7/82-ALC4/2015	Party Name:SIMPEX PHARMA PVT.LTD.	Meet No/Date:17/82-ALC4/2015	Status:Case Deferred
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			27.01.2016	
	HQ File :01/82/050/00611/AM16/	RLA File :05/24/040/00564/AM15/	Lic.No/Date:0510394266 15.05.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

167	Case No.: 164/7/82- ALC4/2015	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00769/AM16/	RLA File :03/94/040/00026/AM16/	Lic.No/Date:0310795971 18.05.2015	Defer Date:25.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/57/2015-Ch-II dated 16.09.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

168	Case No.: 109/7/82- ALC4/2015	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00714/AM16/	RLA File :03/95/040/00103/AM16/	Lic.No/Date:0310795994 18.05.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

169	Case No.: 133/7/82- ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00738/AM16/	RLA File :03/94/040/00085/AM16/	Lic.No/Date:0310796048 20.05.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

170	Case No.: 102/7/82- ALC4/2015	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00707/AM16/	RLA File :30/24/040/00006/AM16/	Lic.No/Date:3010103498 21.05.2015	Defer Date:25.02.2016
	Decision : Decision : The Committee decided to defer the case for want of comments of DC&PC			

171	Case No.: 55/13/82- ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01018/AM16/	RLA File :07/24/040/00036/AM16/	Lic.No/Date:0710108251 22.05.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

172	Case No.: 176/7/82- ALC4/2015	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00781/AM16/	RLA File :03/94/040/00124/AM16/	Lic.No/Date:0310796194 26.05.2015	Defer Date:25.02.2016

	Decision : The Committee decided to defer the case for want of comments of DC&PC.
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173	Case No.: 124/7/82-ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00729/AM16/	RLA File :03/95/040/00114/AM16/	Lic.No/Date:0310796233 27.05.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

174	Case No.: 100/7/82-ALC4/2015	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00705/AM16/	RLA File :34/24/040/00024/AM16/	Lic.No/Date:3410041261 28.05.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

175	Case No.: 188/7/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00793/AM16/	RLA File :08/24/040/00034/AM16/	Lic.No/Date:0810135421 02.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

176	Case No.: 5/7/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00610/AM16/	RLA File :05/24/040/00090/AM16/	Lic.No/Date:0510394416 02.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

177	Case No.: 142/7/82-ALC4/2015	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00747/AM16/	RLA File :03/94/040/00159/AM16/	Lic.No/Date:0310796401 03.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

178	Case No.: 110/7/82-ALC4/2015	Party Name:RISHABH METALS & CHEMICALS PVT LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00715/AM16/	RLA File :03/95/040/00051/AM16/	Lic.No/Date:0310796383 03.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

179	Case No.: 16/7/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
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	HQ File :01/82/050/00621/AM16/	RLA File :05/24/040/00084/AM16/	Lic.No/Date:0510394419 03.06.2015	Defer Date:25.02.2016
	Decision : This case has already been considered in earlier NC 16/82 and deferred.			

180	Case No.:17/7/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00622/AM16/	RLA File :05/24/040/00078/AM16/	Lic.No/Date:0510394418 03.06.2015	Defer Date:25.02.2016
	Decision : This case has already been considered in earlier NC 16/82 and deferred.			

181	Case No.:187/7/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00792/AM16/	RLA File :08/24/040/00057/AM16/	Lic.No/Date:0810135435 05.06.2015	Defer Date:27.01.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

182	Case No.:67/7/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00672/AM16/	RLA File :09/24/040/00105/AM16/	Lic.No/Date:0910062138 05.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

183	Case No.:13/9/82-ALC4/2015	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00949/AM16/	RLA File :07/24/040/00081/AM16/	Lic.No/Date:0710108327 05.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

184	Case No.:121/7/82-ALC4/2015	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00726/AM16/	RLA File :03/95/040/00715/AM15/	Lic.No/Date:0310796458 05.06.2015	Defer Date:25.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No.35011/560/2015-PI(Norms) dated December 2015 uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

185	Case No.:123/7/82-ALC4/2015	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00728/AM16/	RLA File :03/95/040/00582/AM15/	Lic.No/Date:0310796457 05.06.2015	Defer Date:25.02.2016

	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. No.35011/561/2015-PI(Norms) dated December 2015 uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			
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186	Case No.: 97/7/82-ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00702/AM16/	RLA File :34/24/040/00062/AM16/	Lic.No/Date:3410041281 09.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

187	Case No.: 136/7/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00741/AM16/	RLA File :03/94/040/00032/AM16/	Lic.No/Date:0310796511 09.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

188	Case No.: 137/7/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00742/AM16/	RLA File :03/94/040/00074/AM16/	Lic.No/Date:0310796546 10.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

189	Case No.: 18/13/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00981/AM16/	RLA File :03/94/040/00084/AM16/	Lic.No/Date:0310796548 10.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

190	Case No.: 21/13/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00984/AM16/	RLA File :03/94/040/00078/AM16/	Lic.No/Date:0310796547 10.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

191	Case No.: 14/9/82-ALC4/2015	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File	RLA File	Lic.No/Date:0710108349	Defer

	:01/82/050/00950/AM16/	:07/24/040/00078/AM16/	10.06.2015	Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

192	Case No.: 65/7/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00670/AM16/	RLA File :09/24/040/00164/AM16/	Lic.No/Date:0910062163 10.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

193	Case No.: 66/7/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00671/AM16/	RLA File :09/24/040/00162/AM16/	Lic.No/Date:0910062162 10.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

194	Case No.: 19/13/82-ALC4/2015	Party Name:AMRUTA INDUSTRIES	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00982/AM16/	RLA File :03/94/040/00156/AM16/	Lic.No/Date:0310796569 11.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

195	Case No.: 20/13/82-ALC4/2015	Party Name:JAYANT AGRO ORGANICS LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00983/AM16/	RLA File :03/94/040/00169/AM16/	Lic.No/Date:0310796563 11.06.2015	Defer Date:25.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/02/2015-Ch-II dated 08.12.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

196	Case No.: 159/7/82-ALC4/2015	Party Name:VIJAY PERFUMES PVT.LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Deferred
	HQ File :01/82/050/00764/AM16/	RLA File :03/95/040/00985/AM15/	Lic.No/Date:0310796576 11.06.2015	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided to await the reply and deferred the case.			

197	Case No.: 87/7/82-ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00692/AM16/	RLA File :09/24/040/00102/AM16/	Lic.No/Date:0910062168 11.06.2015	Defer Date:25.02.2016

	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.		
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198	Case No.: 42/13/82-ALC4/2015	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01005/AM16/	RLA File :03/94/040/00177/AM16/	Lic.No/Date:0310796604 15.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

199	Case No.: 84/13/82-ALC4/2015	Party Name:TIDE INDUSTRIES	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01047/AM16/	RLA File :34/24/040/00066/AM16/	Lic.No/Date:3410041297 15.06.2015	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

200	Case No.: 41/13/82-ALC4/2015	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01004/AM16/	RLA File :03/94/040/00111/AM16/	Lic.No/Date:0310796667 16.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

201	Case No.: 52/7/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00657/AM16/	RLA File :05/23/040/00107/AM16/	Lic.No/Date:0510394590 17.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

202	Case No.: 37/13/82-ALC4/2015	Party Name:ATLAS FINE CHEMICALS PVT LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01000/AM16/	RLA File :03/94/040/00148/AM16/	Lic.No/Date:0310796714 18.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

203	Case No.: 43/13/82-ALC4/2015	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01006/AM16/	RLA File :03/94/040/00178/AM16/	Lic.No/Date:0310796712 18.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

204	Case No.: 15/9/82-ALC4/2015	Party Name:KDAC CHEM	Meet No/Date:17/82-	Status: Case
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		PVT LTD	ALC4/2015 27.01.2016	Deferred
	HQ File :01/82/050/00951/AM16/	RLA File :34/24/040/00069/AM16/	Lic.No/Date:3410041310 22.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

205	Case No.: 2/6/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00598/AM16/	RLA File :09/24/040/00165/AM16/	Lic.No/Date:0910062242 23.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

206	Case No.: 26/13/82- ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00989/AM16/	RLA File :03/94/040/00164/AM16/	Lic.No/Date:0310796757 23.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

207	Case No.: 27/13/82- ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00990/AM16/	RLA File :03/94/040/00197/AM16/	Lic.No/Date:0310796759 23.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

208	Case No.: 28/13/82- ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00991/AM16/	RLA File :03/94/040/00162/AM16/	Lic.No/Date:0310796761 23.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

209	Case No.: 29/13/82- ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00992/AM16/	RLA File :03/94/040/00161/AM16/	Lic.No/Date:0310796756 23.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

210	Case No.: 31/13/82- ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Deferred
	HQ File :01/82/050/00994/AM16/	RLA File :03/94/040/00198/AM16/	Lic.No/Date:0310796762 23.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of			

	DC&PC(Chemicals).
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211	Case No.:83/13/82-ALC4/2015	Party Name:RIDDHI PHARMA	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01046/AM16/	RLA File :34/24/040/00087/AM16/	Lic.No/Date:3410041313 23.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

212	Case No.:15/13/82-ALC4/2015	Party Name:ALIVIRA ANIMAL HEALTH LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00978/AM16/	RLA File :03/94/040/00219/AM16/	Lic.No/Date:0310796797 24.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

213	Case No.:16/13/82-ALC4/2015	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00979/AM16/	RLA File :03/94/040/00224/AM16/	Lic.No/Date:0310796798 24.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

214	Case No.:72/7/82-ALC4/2015	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00677/AM16/	RLA File :05/24/040/00104/AM16/	Lic.No/Date:0510394704 25.06.2015	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

215	Case No.:76/7/82-ALC4/2015	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00681/AM16/	RLA File :05/24/040/00103/AM16/	Lic.No/Date:0510394703 25.06.2015	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

216	Case No.:75/7/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00680/AM16/	RLA File :05/24/040/00122/AM16/	Lic.No/Date:0510394696 25.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

217	Case No.:78/7/82-ALC4/2015	Party Name:WEST BENGAL	Meet No/Date:17/82-	Status:Case
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		CHEMICAL INDUSTRIES LIMITED	ALC4/2015 27.01.2016	Deferred
	HQ File :01/82/050/00683/AM16/	RLA File :02/24/040/00028/AM16/	Lic.No/Date:0210205920 25.06.2015	Defer Date:25.02.2016
	Decision : Information called for from the firm is awaited. The Committee accordingly decided to defer the case.			

218	Case No.:89/7/82-ALC4/2015	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00694/AM16/	RLA File :02/24/040/00045/AM16/	Lic.No/Date:0210205925 26.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

219	Case No.:77/7/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00682/AM16/	RLA File :05/24/040/00130/AM16/	Lic.No/Date:0510394732 26.06.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

220	Case No.:33/14/82-ALC4/2015	Party Name:TIDE INDUSTRIES	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01169/AM16/	RLA File :34/24/040/00090/AM16/	Lic.No/Date:3410041327 26.06.2015	Defer Date:25.02.2016
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

221	Case No.:42/7/82-ALC4/2015	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Approved
	HQ File :01/82/050/00647/AM16/	RLA File :31/83/040/00030/AM16/	Lic.No/Date:3110065521 01.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/3/2012-Ch-II(Vol.-II) dated 13.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

222	Case No.:108/14/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01244/AM16/	RLA File :09/24/040/00183/AM16/	Lic.No/Date:0910062267 01.07.2015	Defer Date:25.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/138/2011-Ch-II dated 27.01.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

223	Case No.:10/13/82-ALC4/2015	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00973/AM16/	RLA File :03/94/040/00229/AM16/	Lic.No/Date:0310797018 02.07.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

224	Case No.:11/13/82-ALC4/2015	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00974/AM16/	RLA File :03/94/040/00228/AM16/	Lic.No/Date:0310797020 02.07.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

225	Case No.:24/13/82-ALC4/2015	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00987/AM16/	RLA File :03/94/040/00226/AM16/	Lic.No/Date:0310797092 07.07.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

226	Case No.:32/13/82-ALC4/2015	Party Name:FDC LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00995/AM16/	RLA File :03/94/040/00263/AM16/	Lic.No/Date:0310797090 07.07.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

227	Case No.:53/13/82-ALC4/2015	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01016/AM16/	RLA File :03/94/040/00225/AM16/	Lic.No/Date:0310797089 07.07.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

228	Case No.:82/13/82-ALC4/2015	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01045/AM16/	RLA File :34/24/040/00084/AM16/	Lic.No/Date:3410041360 07.07.2015	Defer Date:25.02.2016
	Decision : Information called for from the firm is awaited. The Committee accordingly decided to defer the case.			

229	Case No.:2/7/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0910062316	Defer

	:01/82/050/00607/AM16/	:09/24/040/00213/AM16/	08.07.2015	Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

230	Case No.: 44/14/82-ALC4/2015	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01180/AM16/	RLA File :05/23/040/00147/AM16/	Lic.No/Date:0510394839 08.07.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

231	Case No.: 162/14/82-ALC4/2015	Party Name:MICRO LABS LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01298/AM16/	RLA File :07/24/040/00100/AM16/	Lic.No/Date:0710108505 14.07.2015	Defer Date:25.02.2016
	Decision : Already considered in NC 16 and deferred for 10.02.2016.			

232	Case No.: 23/13/82-ALC4/2015	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00986/AM16/	RLA File :03/94/040/00284/AM16/	Lic.No/Date:0310797268 15.07.2015	Defer Date:25.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/76/2011-Ch-II dated 27.01.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

233	Case No.: 22/13/82-ALC4/2015	Party Name:BLISS INDASI LIFESCIENCES PVT LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00985/AM16/	RLA File :03/94/040/00282/AM16/	Lic.No/Date:0310797355 17.07.2015	Defer Date:25.02.2016
	Decision : Decision : The Committee decided to defer the case for want of comments of DoP			

234	Case No.: 93/8/82-ALC4/2015	Party Name:DR J PHARMACHEM (INDIA)(PROP.ADITYA PRAMOD JOGDEO)	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00889/AM16/	RLA File :31/83/040/00050/AM16/	Lic.No/Date:3110065541 17.07.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

235	Case No.: 119/8/82-ALC4/2015	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File	RLA File	Lic.No/Date:0310797595	Defer

	:01/82/050/00915/AM16/	:03/95/040/00322/AM16/	23.07.2015	Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

236	Case No.: 115/13/82-ALC4/2015	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01078/AM16/	RLA File :03/94/040/00038/AM16/	Lic.No/Date:0310797627 24.07.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

237	Case No.: 97/13/82-ALC4/2015	Party Name:CIPLA LIMITED.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case approved
	HQ File :01/82/050/01060/AM16/	RLA File :03/94/040/00327/AM16/	Lic.No/Date:0310797799 29.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/620/2015-PI(Norms) dated 28.01.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

238	Case No.: 69/13/82-ALC4/2015	Party Name:PI INDUSTRIES LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01032/AM16/	RLA File :13/24/040/00016/AM16/	Lic.No/Date:1310047933 29.07.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

239	Case No.: 92/13/82-ALC4/2015	Party Name:INFINITY LABORATORIES PVT.LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01055/AM16/	RLA File :22/24/040/00027/AM16/	Lic.No/Date:2210015273 31.07.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

240	Case No.: 116/13/82-ALC4/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01079/AM16/	RLA File :03/94/040/00215/AM16/	Lic.No/Date:0310797864 31.07.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

241	Case No.: 114/13/82-ALC4/2015	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01077/AM16/	RLA File :03/94/040/00258/AM16/	Lic.No/Date:0310797898 03.08.2015	Defer Date:25.02.2016

	Decision : The Committee decided to defer the case for want of comments of DCPC.
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242	Case No.: 113/13/82-ALC4/2015	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01076/AM16/	RLA File :03/94/040/00335/AM16/	Lic.No/Date:0310797897 03.08.2015	Defer Date:25.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/76/2011-Ch-II dated 27.01.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

243	Case No.: 112/13/82-ALC4/2015	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01075/AM16/	RLA File :03/94/040/00345/AM16/	Lic.No/Date:0310797937 04.08.2015	Defer Date:25.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/76/2011-Ch-II dated 27.01.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

244	Case No.: 75/13/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01038/AM16/	RLA File :05/24/040/00215/AM16/	Lic.No/Date:0510395160 04.08.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

245	Case No.: 78/13/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01041/AM16/	RLA File :05/24/040/00219/AM16/	Lic.No/Date:0510395169 04.08.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

246	Case No.: 37/14/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01173/AM16/	RLA File :05/24/040/00218/AM16/	Lic.No/Date:0510395161 04.08.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

247	Case No.: 109/13/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01072/AM16/	RLA File :03/94/040/00170/AM16/	Lic.No/Date:0310797954 05.08.2015	Defer Date:25.02.2016

	Decision : The Committee decided to defer the case for want of comments of DoP
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248	Case No.: 50/13/82-ALC4/2015	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01013/AM16/	RLA File :04/24/040/00095/AM16/	Lic.No/Date:0410160884 06.08.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

249	Case No.: 29/14/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01165/AM16/	RLA File :17/24/040/00041/AM16/	Lic.No/Date:1710006161 07.08.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

250	Case No.: 166/13/82-ALC4/2015	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01129/AM16/	RLA File :05/24/040/00235/AM16/	Lic.No/Date:0510395245 07.08.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

251	Case No.: 68/13/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01031/AM16/	RLA File :05/24/040/00230/AM16/	Lic.No/Date:0510395244 07.08.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

252	Case No.: 107/13/82-ALC4/2015	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01070/AM16/	RLA File :03/94/040/00299/AM16/	Lic.No/Date:0310798050 10.08.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

253	Case No.: 6/13/82-ALC4/2015	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Approved
	HQ File :01/82/050/00969/AM16/	RLA File :31/83/040/00066/AM16/	Lic.No/Date:3110065596 12.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/3/2012-Ch-II(Vol.-II) dated 13.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

254	Case No.: 110/13/82-ALC4/2015	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01073/AM16/	RLA File :03/94/040/00350/AM16/	Lic.No/Date:0310798096 12.08.2015	Defer Date:25.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/96/2011-Ch-II dated 30.12.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

255	Case No.: 106/13/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01069/AM16/	RLA File :03/94/040/00379/AM16/	Lic.No/Date:0310798101 12.08.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

256	Case No.: 111/13/82-ALC4/2015	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01074/AM16/	RLA File :03/94/040/00305/AM16/	Lic.No/Date:0310798134 13.08.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

257	Case No.: 91/13/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01054/AM16/	RLA File :22/24/040/00016/AM16/	Lic.No/Date:2210015282 13.08.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

258	Case No.: 79/13/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01042/AM16/	RLA File :52/24/040/00034/AM16/	Lic.No/Date:5210041610 14.08.2015	Defer Date:25.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/02/2014-Ch-II dated 25.01.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

259	Case No.: 57/13/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01020/AM16/	RLA File :22/24/040/00013/AM16/	Lic.No/Date:2210015284 14.08.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

260	Case No.: 52/13/82-ALC4/2015	Party Name:ARGO BIOCHEM PRIVATE LIMITED	Meet No/Date:17/82- ALC4/2015	Status:Case Approved
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			27.01.2016	
	HQ File :01/82/050/01015/AM16/	RLA File :03/94/040/00300/AM16/	Lic.No/Date:0310798204 17.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/80/2015-Ch-II dated 13.01.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

261	Case No.:127/13/82-ALC4/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01090/AM16/	RLA File :03/94/040/00878/AM15/	Lic.No/Date:0310798205 17.08.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

262	Case No.:60/13/82-ALC4/2015	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01023/AM16/	RLA File :05/23/040/00204/AM16/	Lic.No/Date:0510395351 18.08.2015	Defer Date:25.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/72/2014-Ch-II dated 27.01.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

263	Case No.:90/13/82-ALC4/2015	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Approved
	HQ File :01/82/050/01053/AM16/	RLA File :05/23/040/00195/AM16/	Lic.No/Date:0510395344 18.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/683/2015-PI(Norms) dated 01.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

264	Case No.:67/13/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Approved
	HQ File :01/82/050/01030/AM16/	RLA File :05/24/040/00172/AM16/	Lic.No/Date:0510395339 18.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/18/2014-Ch-II dated 28.01.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

265	Case No.:89/13/82-ALC4/2015	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01052/AM16/	RLA File :05/23/040/00211/AM16/	Lic.No/Date:0510395366 19.08.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

266	Case No.:126/13/82-ALC4/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01089/AM16/	RLA File :03/94/040/00879/AM15/	Lic.No/Date:0310798319 20.08.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

267	Case No.:61/13/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01024/AM16/	RLA File :05/23/040/00218/AM16/	Lic.No/Date:0510395388 20.08.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

268	Case No.:62/13/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01025/AM16/	RLA File :05/23/040/00212/AM16/	Lic.No/Date:0510395383 20.08.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

269	Case No.:72/13/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01035/AM16/	RLA File :52/24/040/00036/AM16/	Lic.No/Date:5210041615 21.08.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

270	Case No.:161/13/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01124/AM16/	RLA File :03/95/040/00274/AM16/	Lic.No/Date:0310798374 21.08.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

271	Case No.:125/13/82-ALC4/2015	Party Name:FDC LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01088/AM16/	RLA File :03/94/040/00364/AM16/	Lic.No/Date:0310798396 24.08.2015	Defer Date:25.02.2016

	Decision : The Committee decided to defer the case for want of comments of DoP
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272	Case No.: 130/13/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01093/AM16/	RLA File :03/94/040/00413/AM16/	Lic.No/Date:0310798392 24.08.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

273	Case No.: 85/13/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Approved
	HQ File :01/82/050/01048/AM16/	RLA File :05/23/040/00198/AM16/	Lic.No/Date:0510395430 25.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/643/2015-PI(Norms) dated 01.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

274	Case No.: 86/13/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Approved
	HQ File :01/82/050/01049/AM16/	RLA File :05/23/040/00200/AM16/	Lic.No/Date:0510395431 25.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/683/2015-PI(Norms) dated 01.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

275	Case No.: 54/13/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01017/AM16/	RLA File :03/94/040/00089/AM16/	Lic.No/Date:0310798493 26.08.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

276	Case No.: 77/13/82-ALC4/2015	Party Name:ARKRAY HEALTHCARE PVT.LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01040/AM16/	RLA File :52/24/040/00038/AM16/	Lic.No/Date:5210041620 27.08.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

277	Case No.: 121/13/82-ALC4/2015	Party Name:J.B. CHEMICALS &	Meet No/Date:17/82-ALC4/2015	Status: Case Deferred
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		PHARMACEUTICALS LIMITED	27.01.2016	
	HQ File :01/82/050/01084/AM16/	RLA File :03/94/040/00406/AM16/	Lic.No/Date:0310798528 27.08.2015	Defer Date:25.02.2016
	Decision : Requisite information has been received and sent to DoP for comments.			

278	Case No.: 122/13/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01085/AM16/	RLA File :03/94/040/00408/AM16/	Lic.No/Date:0310798530 27.08.2015	Defer Date:25.02.2016
	Decision : Requisite information has been received and sent to DoP for comments.			

279	Case No.: 128/13/82-ALC4/2015	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Approved
	HQ File :01/82/050/01091/AM16/	RLA File :03/94/040/01129/AM15/	Lic.No/Date:0310798586 31.08.2015	Defer Date:25.02.2016
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/85/2012-Ch-II dated 12.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

280	Case No.: 124/13/82-ALC4/2015	Party Name:GUJARAT ORGANICS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Approved
	HQ File :01/82/050/01087/AM16/	RLA File :03/94/040/00246/AM16/	Lic.No/Date:0310798597 01.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/11/2013-Ch-II dated 13.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

281	Case No.: 120/13/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01083/AM16/	RLA File :03/94/040/00279/AM16/	Lic.No/Date:0310798629 03.09.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

282	Case No.: 84/14/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01220/AM16/	RLA File :05/24/040/00262/AM16/	Lic.No/Date:0510395506 03.09.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

283	Case No.: 95/13/82-ALC4/2015	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Approved
	HQ File :01/82/050/01058/AM16/	RLA File :31/83/040/00079/AM16/	Lic.No/Date:3110065625 08.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/3/2012-Ch-II(Vol.-II) dated 13.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

284	Case No.: 96/13/82-ALC4/2015	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Approved
	HQ File :01/82/050/01059/AM16/	RLA File :31/83/040/00080/AM16/	Lic.No/Date:3110065626 08.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/3/2012-Ch-II(Vol.-II) dated 13.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

285	Case No.: 7/9/82-ALC4/2015	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00943/AM16/	RLA File :09/24/040/00312/AM16/	Lic.No/Date:0910062574 08.09.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

286	Case No.: 3/9/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00939/AM16/	RLA File :09/24/040/00341/AM16/	Lic.No/Date:0910062565 08.09.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

287	Case No.: 4/9/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00940/AM16/	RLA File :09/24/040/00338/AM16/	Lic.No/Date:0910062566 08.09.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

288	Case No.: 5/9/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00941/AM16/	RLA File :09/24/040/00337/AM16/	Lic.No/Date:0910062567 08.09.2015	Defer Date:25.02.2016

	Decision : The Committee decided to defer the case for want of comments of DoP
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289	Case No.: 2/9/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00938/AM16/	RLA File :09/24/040/00344/AM16/	Lic.No/Date:0910062564 08.09.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

290	Case No.: 8/9/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/00944/AM16/	RLA File :34/24/040/00155/AM16/	Lic.No/Date:3410041496 09.09.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

291	Case No.: 10/9/82-ALC4/2015	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case deferred
	HQ File :01/82/050/00946/AM16/	RLA File :03/94/040/00355/AM16/	Lic.No/Date:0310798806 10.09.2015	Defer Date: 25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

292	Case No.: 170/13/82-ALC4/2015	Party Name:VINDHYA ORGANICS PVT LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01133/AM16/	RLA File :09/24/040/00358/AM16/	Lic.No/Date:0910062596 11.09.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

293	Case No.: 12/9/82-ALC4/2015	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Approved
	HQ File :01/82/050/00948/AM16/	RLA File :03/94/040/00372/AM16/	Lic.No/Date:0310798878 14.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/85/2012-Ch-II dated 12.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

294	Case No.: 16/9/82-ALC4/2015	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Approved
	HQ File :01/82/050/00952/AM16/	RLA File :03/94/040/00265/AM16/	Lic.No/Date:0310798923 16.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/85/2012-Ch-II dated 12.01.2016, uploaded			

	along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		
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295	Case No.:18/9/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00954/AM16/	RLA File :09/24/040/00368/AM16/	Lic.No/Date:0910062629 16.09.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

296	Case No.:19/9/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00955/AM16/	RLA File :09/24/040/00369/AM16/	Lic.No/Date:0910062630 16.09.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

297	Case No.:17/9/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00953/AM16/	RLA File :09/24/040/00371/AM16/	Lic.No/Date:0910062628 16.09.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

298	Case No.:20/9/82-ALC4/2015	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00956/AM16/	RLA File :03/95/040/00424/AM16/	Lic.No/Date:0310798995 22.09.2015	Defer Date:25.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/81/2012-Ch-II dated 27.01.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

299	Case No.:130/14/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01266/AM16/	RLA File :05/24/040/00317/AM16/	Lic.No/Date:0510395874 09.10.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

300	Case No.:4/13/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00967/AM16/	RLA File :09/24/040/00391/AM16/	Lic.No/Date:0910062720 13.10.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

301	Case No.: 3/13/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00966/AM16/	RLA File :09/24/040/00432/AM16/	Lic.No/Date:0910062716 13.10.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

302	Case No.: 1/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00964/AM16/	RLA File :09/24/040/00435/AM16/	Lic.No/Date:0910062713 13.10.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

303	Case No.: 2/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/00965/AM16/	RLA File :09/24/040/00436/AM16/	Lic.No/Date:0910062714 13.10.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

304	Case No.: 135/13/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01098/AM16/	RLA File :09/24/040/00408/AM16/	Lic.No/Date:0910062740 14.10.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

305	Case No.: 136/13/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01099/AM16/	RLA File :08/24/040/00207/AM16/	Lic.No/Date:0810136320 16.10.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

306	Case No.: 138/13/82-ALC4/2015	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01101/AM16/	RLA File :09/24/040/00320/AM16/	Lic.No/Date:0910062756 20.10.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

307	Case No.: 137/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01100/AM16/	RLA File :09/24/040/00450/AM16/	Lic.No/Date:0910062755 20.10.2015	Defer Date:25.02.2016

	Decision : The Committee decided to defer the case for want of comments of DoP
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308	Case No.: 140/13/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01103/AM16/	RLA File :03/95/040/00503/AM16/	Lic.No/Date:0310799583 21.10.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

309	Case No.: 168/13/82-ALC4/2015	Party Name:SYNERGENE ACTIVE INGREDIENTS PVT LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01131/AM16/	RLA File :09/24/040/00426/AM16/	Lic.No/Date:0910062765 21.10.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

310	Case No.: 141/13/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01104/AM16/	RLA File :03/95/040/00504/AM16/	Lic.No/Date:0310799629 23.10.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

311	Case No.: 142/13/82-ALC4/2015	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
	HQ File :01/82/050/01105/AM16/	RLA File :09/24/040/00443/AM16/	Lic.No/Date:0910062774 27.10.2015	Defer Date:25.02.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/4/2016-Ch-II dated 27.01.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case..			

312	Case No.: 145/13/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Approved
	HQ File :01/82/050/01108/AM16/	RLA File :09/24/040/00396/AM16/	Lic.No/Date:0910062781 28.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/651/2015-PI(Norms) dated 01.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

313	Case No.: 146/13/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status: Case Deferred
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	HQ File :01/82/050/01109/AM16/	RLA File :09/24/040/00413/AM16/	Lic.No/Date:0910062785 28.10.2015	Defer Date:25.02.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

314	Case No.:143/13/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01106/AM16/	RLA File :09/24/040/00457/AM16/	Lic.No/Date:0910062776 28.10.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

315	Case No.:147/13/82-ALC4/2015	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01110/AM16/	RLA File :08/24/040/00241/AM16/	Lic.No/Date:0810136382 29.10.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

316	Case No.:148/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01111/AM16/	RLA File :09/24/040/00465/AM16/	Lic.No/Date:0910062798 29.10.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

317	Case No.:149/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01112/AM16/	RLA File :09/24/040/00466/AM16/	Lic.No/Date:0910062799 29.10.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

318	Case No.:150/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01113/AM16/	RLA File :09/24/040/00467/AM16/	Lic.No/Date:0910062800 29.10.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

319	Case No.:152/13/82-ALC4/2015	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01115/AM16/	RLA File :09/24/040/00319/AM16/	Lic.No/Date:0910062806 30.10.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

320	Case No.:153/13/82-	Party Name:BEST VALUE	Meet No/Date:17/82-	Status:Case
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	ALC4/2015	CHEM PVT. LTD.	ALC4/2015 27.01.2016	Deferred
	HQ File :01/82/050/01116/AM16/	RLA File :34/24/040/00199/AM16/	Lic.No/Date:3410041644 02.11.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

321	Case No.:154/13/82- ALC4/2015	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01117/AM16/	RLA File :09/24/040/00460/AM16/	Lic.No/Date:0910062821 03.11.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

322	Case No.:155/13/82- ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01118/AM16/	RLA File :09/24/040/00475/AM16/	Lic.No/Date:0910062827 03.11.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

323	Case No.:156/13/82- ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01119/AM16/	RLA File :09/24/040/00464/AM16/	Lic.No/Date:0910062832 03.11.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

324	Case No.:159/13/82- ALC4/2015	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01122/AM16/	RLA File :34/24/040/00205/AM16/	Lic.No/Date:3410041650 04.11.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

325	Case No.:157/13/82- ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01120/AM16/	RLA File :09/24/040/00476/AM16/	Lic.No/Date:0910062833 04.11.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

326	Case No.:158/13/82- ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01121/AM16/	RLA File :09/24/040/00477/AM16/	Lic.No/Date:0910062834 04.11.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

327	Case No.:163/13/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01126/AM16/	RLA File :09/24/040/00479/AM16/	Lic.No/Date:0910062838 06.11.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

328	Case No.:162/13/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01125/AM16/	RLA File :09/24/040/00427/AM16/	Lic.No/Date:0910062836 06.11.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

329	Case No.:165/13/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01128/AM16/	RLA File :52/24/040/00050/AM16/	Lic.No/Date:5210041688 12.11.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

330	Case No.:167/13/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01130/AM16/	RLA File :09/24/040/00493/AM16/	Lic.No/Date:0910062862 19.11.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

331	Case No.:171/14/82-ALC4/2015	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01307/AM16/	RLA File :03/94/040/00533/AM16/	Lic.No/Date:0310800496 30.11.2015	Defer Date:10.02.2016
	Decision : Already considered in NC 16 dated 14.01.2016 and deferred for 10.02.2016			

332	Case No.:172/14/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01308/AM16/	RLA File :09/24/040/00480/AM16/	Lic.No/Date:0910062921 02.12.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

333	Case No.:1/15/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01312/AM16/	RLA File :09/24/040/00529/AM16/	Lic.No/Date:0910062940 08.12.2015	Defer Date:25.02.2016

	Decision : The Committee decided to defer the case for want of comments of DoP
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334	Case No.: 2/15/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01313/AM16/	RLA File :09/24/040/00538/AM16/	Lic.No/Date:0910062945 08.12.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

335	Case No.: 5/15/82-ALC4/2015	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01316/AM16/	RLA File :34/24/040/00215/AM16/	Lic.No/Date:3410041722 10.12.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

336	Case No.: 3/15/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01314/AM16/	RLA File :09/24/040/00553/AM16/	Lic.No/Date:0910062954 10.12.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

337	Case No.: 4/15/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01315/AM16/	RLA File :09/24/040/00545/AM16/	Lic.No/Date:0910062955 10.12.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

338	Case No.: 6/15/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01317/AM16/	RLA File :09/24/040/00540/AM16/	Lic.No/Date:0910062982 17.12.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

339	Case No.: 7/15/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
	HQ File :01/82/050/01318/AM16/	RLA File :09/24/040/00531/AM16/	Lic.No/Date:0910062983 17.12.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

340	Case No.: 8/15/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2015 27.01.2016	Status:Case Deferred
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	HQ File :01/82/050/01319/AM16/	RLA File :09/24/040/00536/AM16/	Lic.No/Date:0910062985 17.12.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:9/15/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
341	HQ File :01/82/050/01320/AM16/	RLA File :09/24/040/00530/AM16/	Lic.No/Date:0910062986 17.12.2015	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:2/17/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
342	HQ File :01/82/050/01462/AM16/	RLA File :09/24/040/00571/AM16/	Lic.No/Date:0910063114 08.01.2016	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:1/17/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
343	HQ File :01/82/050/01461/AM16/	RLA File :09/24/040/00565/AM16/	Lic.No/Date:0910063113 08.01.2016	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:4/17/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
344	HQ File :01/82/050/01464/AM16/	RLA File :09/24/040/00598/AM16/	Lic.No/Date:0910063124 11.01.2016	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:5/17/82-ALC4/2015	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
345	HQ File :01/82/050/01465/AM16/	RLA File :30/24/040/00035/AM16/	Lic.No/Date:3010103695 11.01.2016	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:3/17/82- ALC4/2015	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:17/82- ALC4/2015 27.01.2016	Status:Case Deferred
346	HQ File :01/82/050/01463/AM16/	RLA File :09/24/040/00590/AM16/	Lic.No/Date:0910063122 11.01.2016	Defer Date:25.02.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			

Manual Agenda of NC Meeting No.17/82/2015
Scheduled to be held on 27.01.2016 but actually held on 01.02.2016

Case No. B- 01 M.No.17/AM-16 Date 27.01.2016	M/s. SMB Corporation Of India File No. 01/82/050/01016/AM 13 RLA No.03/95/040/00568/AM 13 Adv.Auth. No. 0310713614 dated. 25.10.2012
Decision: The Committee considered the case for correction in UOM of export product as per agenda. The committee deferred the case for want of comments of DCPC.	

Case No. B- 02 M.No.17/AM-16 Date 27.01.2016	M/s. Scitech Specialities Pvt Ltd File No. 01/82/050/00667/AM 10 Adv. Auth.No.0310543476 dt.30.10.2009
Decision: The Committee considered the case for correction in UOM of export product as per agenda. The committee deferred the case for want of comments of DCPC.	

Case No. B- 03 M.No.17/AM-16 Date 27.01.2016	M/s. Sterililng Auxiliaries Pvt Ltd File No. 01/82/050/00996/AM 11 RLA No.03/95/040/00565/AM 11 Adv Auth No. 0310599495 dated 01.11.2010
Decision: The Committee considered the case for correction in UOM of export product as per agenda. The committee deferred the case for want of comments of DCPC.	

Case No. B- 04 M.No.17/AM-16 Date 27.01.2016	M/s. Saurav Chemicals Ltd File No. 01/82/050/00865/AM 12 File No. 01/82/050/01382/AM 13 RLA No.22/24/040/00039/AM 12 RLA No.22/24/040/00074/AM 13 Adv Auth No. 2210011843 dated 01.09.2011 Adv Auth No. 2210013689 dated 05.03.2013
Decision: The Committee considered the case for revision of norms as per agenda. The Committee decided to send copy of application DoP and deferred the case for want of comments of DoP.	

Case No. B- 05 M.No.17/AM-16 Date 27.01.2016	M/s. Survival Technology Pvt Ltd File No. 01/82/050/01331/AM 12 RLA No.03/95/040/00536/AM 14 Adv Auth No. 0310678569 dated 25.11.2012
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Decision: The Committee considered the case for correction in UOM of export product as per agenda. The committee deferred the case for want of comments of DCPC	

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

S No. 2

Shastri Bhavan, New Delhi-110001

Subject: Advance Authorization application from M/s. Sterling Auxiliaries Pvt. Ltd. for the import of raw material against the export of Ethoxylates etc.

Ref: DGFT/U.O. No. 01/82/050/1410/AM15/DES-III dated 26.02.2015,

M/s. Sterling Auxiliaries Pvt. Ltd., have submitted present applications for the import of raw materials against the export of Ethoxylates etc

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
STERO MEA (Mono Ethanol Amine)	1 kg.	Mono Ethanol Amine	1.10 kg.

2. Item of Export	Qty.	Item of Import	Qty
STERO MDEA (PIP) (Blends of 5/1 Piperazine and 4/8 Methyl Di Ethanol Amine)	1 kg.	1. Mono Ethanol Amine	0.3630 kg.
		2. Ethylene Oxide	0.2130 kg.
		3. Piperazine 68%	0.5200 kg

3. Item of Export	Qty.	Item of Import	Qty
STERO NC 300(F) (Nonyl Phenyl Poly Glycol Ether)	1 kg.	1. Nonyl Phenol	0.170 kg.
		2. Ethylene Oxide	0.850 kg.

4. Item of Export	Qty.	Item of Import	Qty
STERO 1202 C1A (Lauryl Alcohol Ethoxylate/Lauryl Alcohol 1.5 mole ethoxylated)	1 kg.	1. Lauryl Alcohol	0.7611 kg.
		2. Ethylene Oxide	0.2589 kg.

5. Item of Export	Qty.	Item of Import	Qty
STEROL 120G (BG) (Fatty Alcohol Poly Glycol Ether/Lauryl Alcohol 4.5 mole Ethoxylated)	1 kg.	1. Lauryl Alcohol	0.2611 kg.
		2. Ethylene Oxide	0.7589 kg.

6. Item of Export	Qty.	Item of Import	Qty
STERO CO 360 (A) (Polyoxyethylene Triglyceride Ricinoleic Acid/ Triglyceride Ricinoleic Acid 36 mole Ethoxylate)	1 kg.	1. Ethylene Oxide	0.7252 kg.

7. Item of Export	Qty.	Item of Import	Qty
STERO CARE SMS (Sorbitan Mono Stearate)	1 kg.	1. Stearic Acid	0.6738 kg.
		2. Sorbitol 70%	0.6167 kg.

This issues with the approval of competent authority.


 (A.K. AGARWAL)
 Addl. Industrial Adviser
 Tel. No. 011-2338 1430

Shri Mahendra Vikam Singh ,FTDO ,(DES-3) O/o DGFT, Udyog Bhawan, New Delhi -11.
 Deptt. of C&PC U.O. No. 14010/64/2013-CH-II dated 10.3.2015

17/AM-16

S.No. 6

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/119/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2014

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Cadila Healthcare Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1019/AM-14/DES-3/1149 dated the 16/01/14 vide which application from M/s. Cadila Healthcare Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Flumazenil Inj. 0.1 mg/ml 5ml and 10ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Flumazenil USP	0.55mg/5ml Injection And 1.10mg/10ml Injection

This issues with the approval of Director (Cost).

(Barnali Khastgir)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

17/AM-16

17
S. n/ 11

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Deepak Nitrite Ltd for the import of raw material against the export of 3- Trifluoromethyl Aceto Phenone

(Advance Authorization No. 3410036142 dated 15.2.2013.)

M/s. Deepak Nitrite Ltd have submitted present application for the import of raw material against the export of 3- Trifluoromethyl Aceto Phenone.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
3-Trifluoromethyl Aceto Phenone.	1 kg	3 AMINO BENZO TRIFLUORIDE	1.606 kg.
		Sodium Nitrite	0.708 kg.
		TOLUENE	0.730 kg.
		CAUSTIC SODA LYE 47%	1.028 kg.
		ACETALDOXIME 50% MIN SOLUTION IN WATER	1.178 kg.
		COPPER SULPHATE	0.155 kg.
		ACETIC ACID	0.200 kg.
		SULPHAMIC ACID	0.020 kg.
		SODA ASH	0.069 kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/36/2012-CH-II dated 8.12.2015

F. No. 14010/20/2014-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Shastri Bhavan, New Delhi-110001

Dated: 10th April, 2015

To,

M/s. Cropnosys India Pvt Ltd.
Suit No-2, Ground Floor,
Orchid Pride, Covent Avenue,
S.V. Road, Santacruz (West),
Mumbai- 400054

Subject: Application from M/s. Cropnosys India Pvt. Ltd for the import of raw-material against the export of 2-Amico-3-Chloro-5- Trifluoromethyl Pyridine Minimum 98% [F1]

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Balanced chemical reactions indicating no. of moles of reactants/products, molecular weight, % yield obtained along with technical justification and printed authentic literature in support of the yield/quantity of raw materials applied for import.
2. Details of production of export product under reference in the year 2013-14 and 2014-15 and corresponding consumption of raw-materials duly certified by C.A.
3. Any other relevant information.

Yours faithfully,



(A.K. AGARWAL)

Addl. Industrial Adviser

Tel.No. 011-23381430

Copy to: Shri. Mahender Vikram Singh, FTDO (DES-4), in reference to DGFT/UONo.-01/82/050/112/ AM-15/DES-3/274, Dated 15.5.2014

S No- 17
(18)

F. No. 14010/81/2010-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001
Dated: - 3rd July, 2015

To,

M/s INDO AMINES Ltd.,
W-44, MIDC, PHASE-II,
MANPADA ROAD, DOMBIVILI EAST,
DISTT. THANE,
Maharashtra - 421203.

Subject:- Advance Authorization Applications for the import of raw-materials against the export of COCO DI AMINE.

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram.
2. Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
3. Basis of applied quantity of import with complete material balance at each stage of manufacturing process.
4. Any other relevant information, if any.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to: Shri. Mahender Vikram Singh, FTDO (DES-3)/ 929, in reference to DGFT/UONo.- 01/82/050/553/ AM- 16/DES-III/279 dated 01.07.2015.

F. No. 14010/9/2015-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

S. No. 18

Shastri Bhavan, New Delhi-110001
Dated: 27th January, 2016

To,

M/s Bayers Crop science Ltd.,
Olympia, First Floor, Central,
Avenue, Hiranandani Garden,
Powai, Mumbai-400076.

Subject: - Advance Authorization Application for the import of raw-materials against the export of SOD (N2-(1,1-DIMETHYL-2-METHYLSULFINYLETHYL)-N1-(2-METHYL-4-(1,2,2,2-TETRAFLUORO-1-(TRIFLUOROMETHYL)ETHYL)PHENYL)PHTHALAMIDE.

(Advance Authorization No. 0310772503 dated 28.02.2014)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. Details of production of export product under reference i.e. SOD and corresponding consumption of raw materials in the year 2013-14, 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
3. Any other relevant information


27/1/16

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO_(DES-3), in reference to DGFT/EO No.-
01/82/50/460/ AM- 15/DES-III/1383, dated 30.12.2015

17/Jan-16 19
(19)

F. No. 14010/6/2016-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001

Dated: 27th January, 2016

To,

M/s. Perfect Vitamins P. Ltd.
K-34/1, Five Star Midc, Buttibori,
Industrial Area, Buttibori, Nagpur,
Maharashtra-441108.

Subject: Application from M/s. Perfect Vitamins P. Ltd. for the import of raw-material against the export of SOYA LECITHIN POWDER.

(Advance Authorization No. 0310772411 dated 28.02.2014)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Technical specifications including certificate of analysis of SOYA LECITHIN POWDER to be exported.
2. Details of other indigenous raw materials to be used in the manufacturer of export products.
3. Detailed manufacturing process, material balance with details of input and output material, solvent charged/recovered indicating stage-wise percentage yield/recovery along with the technical justification enclosing therewith authentic printed technical literature in support of yield/quantity of items for import.
4. Details of production of SOYA LECITHIN POWDER and corresponding consumption of raw materials including acetone in the year 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished.
5. Any other relevant information

Yours faithfully,



(A.K. AGARWAL)

Addl. Industrial Adviser

Tel.No. 011-23381430

Copy to: Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UONo.-01/82/050/00110/ AM-15/DES-3/1394, dated 30.12.2015

Shastri Bhawan, New Delhi,
Dated the January 19, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures about request of M/s Indoco Remedies Limited.

The undersigned is directed to refer to DGFT U.O.No. 01/82/050/00752/AM-16/DES-3/716 dated the 04/08/15 vide which application from M/s. Indoco Remedies Limited was sent to this Department for fixation of norms under para 4.7 for the export of **Ciprofloxacin Ophthalmic Solution containing 3 mg Ciprofloxacin per ml (in 5 ml and 2.5 ml bottles)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Sl. No.	Description of Export product	Raw materials to be Imported per bottle		
		S.No	5 ml bottle	2.5 ml bottle
1.	Ciprofloxacin Ophthalmic Solution containing 3 mg Ciprofloxacin per ml 5 ml bottle	1.	Ciprofloxacin Hydrochloride	17.485 mg
		2.	Eye Drop Bottle (Packing Material)	As per Packing Policy
		3.	Eye Drop Caps (Packing Material)	As per Packing Policy
		4.	Eye Drop Insert(Packing Material)	As per Packing Policy
2.	Ciprofloxacin Ophthalmic Solution containing 3 mg Ciprofloxacin per ml 2.5 ml bottle	1.	Ciprofloxacin Hydrochloride	8.742 mg
		2.	Eye Drop Bottle (Packing Material)	As per Packing Policy
		3.	Eye Drop Caps (Packing Material)	As per Packing Policy
		4.	Eye Drop Insert(Packing Material)	As per Packing Policy

2. This issues with the approval of competent authority.


21/01/16
(Raj Kumar)
Under Secretary to the Government of India
Phone:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO), Udyog Bhawan, New Delhi

17/Jan-16
S. No. 25

F. No. 14010/92/2015-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001
Dated: 29th January, 2016

To,

M/s V & V Pharma Industries P. Ltd.
5/504, Tulsi Vihar Co. Op. HSG Society,
S.V. Road, Thane,
Maharashtra-400607.

Subject: Application from M/s. V & V Pharma Industries Pvt. Ltd. for the import of raw-materials against the export of ETHYL NA-LAUROYL- L -ARGINATE HYDROCHLORIDE (LAE).

(Advance Authorization No. 0310776760 dated 02.04.2014)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. Details of production of ETHYL NA-LAUROYL- L -ARGINATE HYDROCHLORIDE (LAE) and corresponding consumption of raw materials in the year 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA
3. Any other relevant information.

Yours faithfully



(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UONo.- 01/82/050/00452/ AM- 15/DES-III/1395, dated 30.12.2015

17/Am-16
S.No. 24

F. No. 14010/6/2016-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Shastri Bhavan, New Delhi-110001

Dated: 27th January, 2016

To,

M/s. Perfect Industries Pvt. Ltd.
K-34/1, Five Star MIDC, Buttibori,
Industrial Area, Buttibori, Nagpur,
Maharashtra-441108.

Subject: Application from M/s. Perfect Vitamins P. Ltd. for the import of raw-material against the export of SOYA LECITHIN POWDER.

(Advance Authorization No. 0310772411 dated 28.02.2014)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Technical specifications including certificate of analysis of SOYA LECITHIN POWDER to be exported.
2. Details of other indigenous raw materials to be used in the manufacturer of export products.
3. Detailed manufacturing process, material balance with details of input and output material, solvent charged/recovered indicating stage-wise percentage yield/recovery along with the technical justification enclosing therewith authentic printed technical literature in support of yield/quantity of items for import.
4. Details of production of SOYA LECITHIN POWDER and corresponding consumption of raw materials including acetone in the year 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished.
5. Any other relevant information

Yours faithfully,


27/1/16

(A.K. AGARWAL)

Addl. Industrial Adviser

Tel.No. 011-23381430

Copy to: Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UONo.-01/82/050/00110/ AM-15/DES-3/1394, dated 30.12.2015

S.No. 28
28

F. No. 14010/49/2014-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001
Dated: 27th January, 2016

To,

M/s Adishank Chemicals P. Ltd.,
6/221, Prabodh, Deodhar Road,
Matunga East,
Mumbai, Maharashtra-400019.

Subject: - Advance Authorization Application for the import of raw-materials against the export of DI ISO DECYL PHENYL PHOSPHITE (DDPP).

(Advance Authorization No. 0310777786 dated 09.04.2014)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. Details of production of DI ISO DECYL PHENYL PHOSPHITE (DDPP) and corresponding consumption of raw materials in the year 2013-14, 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA
3. Any other relevant information

Yours faithfully


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO_(DES-3), in reference to DGFT/UO No.-
01/82/050/00422/ AM- 15/DES-III/140, dated 30.12.2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

17) Am-26
S.No. 30 (32)

Subject: Advance Authorization application from M/s Sterling Auxiliaries Pvt. Ltd. for the import of raw material against the export of Surfactants.

(Advance Authorization No. 0310779831 dated 29.04.2014)

M/s. Sterling Auxiliaries Pvt. Ltd. has submitted present applications for the import of raw materials against the export of Surfactants.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
1. STERO THPS (BL)	1 Kg.	1. TETRAKISHYDROXYMETHYL PHOSPHONIUMSULPHATE (THPS)	0.680 kg
2. STERO DIPA 85 (Diisopropanolamine)	1 Kg.	1. DIISOPROPANOLAMINE 99	0.9250 kg
3. STERO NC 200 (Nonyl Phenol Polyglycol Ether)	1 Kg	1. NONYL PHENOL	0.204 kg
		2. ETHYLENE OXIDE	0.816 kg
4. STERO TEA (MX) (Triethanolamine Mixture)	1 Kg	1. MONO METHYL AMINE	0.0427 kg
		2. ETHYLENE OXIDE	0.8900 kg
5. STEROL 1205 (Lauryl Alcohol 3 mole Ethoxylate)	1 Kg	1. LAURYL ALCOHOL	0.4780 kg
		2. ETHYLENE OXIDE	0.5420 kg
6. STERO NC 080 (Nonyl Phenol 5.5 mole Ethoxylated)	1 Kg	1. NONYL PHENOL	0.4857 kg
		2. ETHYLENE OXIDE	0.5343 kg
7. STEROL 1312 (Iso Tri Decanol 9 moles Ethoxylated/Iso Tri Decyl Alcohol Ethoxylate)	1 Kg	1. ISO TRI DECANOL (ITDA)	0.3423 kg
		2. ETHYLENE OXIDE	0.6777 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari ,FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/64/2013-CH-II dated 28.01.2016

17
S. NO. 32 (38)

F. No. 14010/38/2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
Chemical Division
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Shastri Bhavan, New Delhi-110001

Dated: 3rd July, 2015

To,

M/s. Jubilant Life Sciences Ltd.
Plot No. 1-A, Sec-16A,
Institutional Area,
NOIDA (U.P) - 201301

Subject: Application from M/s. Jubilant Life Sciences Ltd. for the import of raw- material against the export of 2-CHLORO-6-TRICHLOROMETHYL PYRIDINE

I am directed to refer to your Advance Authorization application received from Office of DGFT on above mentioned subject. You are being advised to submit the following information within 15 days of the issue of this letter:

1. Details of production of export product i.e. 2-CHLORO-6-TRICHLOROMETHYL PYRIDINE
In the year 2013-14 and 2014-15 and corresponding consumption of raw-materials duly certified by C.A.
2. Any other relevant information.

Yours faithfully,


(A.K. AGARWAL)

Addl. Industrial Adviser
Tel. No. 011-23381430

Copy to: Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UONo.-
01/82/050/60/ AM-16/DES-233/, dated 30.6.2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

S.No. 10, 35

Shastri Bhavan, New Delhi-110001
Dated: 27th January, 2016

To,

M/s Bayers Crop science Ltd.,
Olympia, First Floor, Central,
Avenue, Hiranandani Garden,
Powai, Mumbai-400076.

Subject: - Advance Authorization Application for the import of raw-materials against the export of FLUMETHRIN 90%.

(Advance Authorization No. 0310785223 dated 12.06.2014)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. Details of production of FLUMETHRIN 90% and corresponding consumption of raw materials in the year 2013-14, 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
3. Any other relevant information

Autgawm
27/1/16

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO_(DES-3), in reference to DGFT/UO No.-
01/82/50/00770/ AM- 15/DES-III/1399, dated 30.12.2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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S. No. 45

Subject: Advance Authorization application from M/s. Shivam Oils & Proteins Industry for the import of raw material against the export of STANDARD SOYA LECITHIN FOOD GRADE.

(Advance Authorization No.5610004338 dated 22.07.2014)

M/s. Shivam Oils & Proteins Industry. have submitted present application for the import of raw material against the export of STANDARD SOYA LECITHIN FOOD GRADE.

The application has been examined based on the additional information furnished by the firm and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
STANDARD SOYA LECITHIN FOOD GRADE <u>Tech. Specifications</u> i. Acidvalue – Less than 25% ii. Viscosity – 80-120 Poise Max.	1 kg	1. SOYA LECITHIN INDUSTRIAL GRADE <u>Tech. Specifications</u> i. Acidvalue – 27-30% ii. Viscosity – 140-180 poise Max.	0.970 kg.

This issue with the approval of competent authority.


13/1/16

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/17/2014-CH-II (Pt.) dated 13.01.2016

17/AM-16
S.No.79
5/8

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Prasol Chemicals Ltd. for the import of raw material against the export of 3,3,5 TRIMETHYL CYCLOHEXANONE.

(Advance Authorization No.0310797677 dated 27.07.2015)

(Advance Authorization No.0310790480 dated 24.10.2014) ✓

(Advance Authorization No.0310729886 dated 28.03.2013)

Ref: U.O. No. 01/82/50/00931/AM-16/DES-III/950 dated 9.09.2015

M/s. Prasol Chemicals Ltd. have submitted present application for the import of raw material against the export of 3,3,5 TRIMETHYL CYCLOHEXANONE.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
3,3,5 TRIMETHYL CYCLOHEXANONE	1 kg	1. ISOPHORON	1.30 kg

This issue with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahendra Vikram, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/107/2011-CH-II dated 12.01.2016

17/AM-16

124

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F. No.35011/348/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated the 19th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:
Application from M/s Venus Remedies Limited.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1310/AM-16/DES-3/211 dated the 29/06/15 vide which application from M/s Venus Remedies Ltd was sent to this Department for fixation of norms for the export of 1) **Docetaxel Injection Concentrate (20 mg/0.5 ml)** and 2) **Docetaxel Injection Concentrate (80 mg/2.0 ml)**. This department has examined the matter and following norms are recommended against this application.

S. No.	Import Item	Qty. Recommended
1.	Docetaxel Anhydrous USP	22.0 mg/0.5 ml vial
		88.0 mg/2.0 ml vial

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No. 14010/34/2015-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
Chemical Division

17
S.No. 87
925

Shastri Bhavan, New Delhi-110001

Dated: 31st, July, 2015

To,

M/s. Virdev Intermediates Pvt. Ltd.,
S.No. 33/1-A, Plot No. 1,
Khatodara,
B/H Sub JAIL,
SURAT-395002.
Gujarat

Subject: Application from M/s. Virdev Intermedia Tes Pvt. Ltd. for the import of raw- material against the export of DIACEREIN.

I am directed to refer to your Advance Authorization application received from Office of DGFT on above mentioned subject. You are being advised to submit the following information within 15 days of the issue of this letter:-

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating all the reactants and products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram.
2. Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield/quantity of items for import.
3. Details of byproducts formed during the process and recovery of solvents in terms of quantity and value.
4. Details of production of export product under reference and corresponding consumption of raw material in the year 2014-15 duly certified by CA may be furnished.
5. Any other relevant information

Yours faithfully,



(A.K. AGARWAL)

Addl. Industrial Adviser

Tel. No. 011-23381430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UONo.-
01/82/050/399/ AM-16/DES-3/304, dated 02.07.2015.

17/AM-16
S. No. 93 (38)

F. No. 14010/36/2012-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001
Dated: 25th January, 2016

To,

Deepak Nitrite Ltd.
9/10, Kunj Society ,
Alkapuri,
Varodara-390007
Gujarat.

Sub: - Advance Authorization Application for the import of raw-materials against the export of 2-ETHYL HEXYL NITRATE.

(Advance Authorization No. 3410041376 dated 15/2/2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter:

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. Details of production of 2-ETHYL HEXYL NITRATE and corresponding consumption of raw materials in the year 2014-15 and 2015-16 (April to December) duly certified by CA may be furnished.
3. Any other relevant information

A. K. Agarwal
25/1/16
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UONo.- 01/82/050/01177/AM- 16/DES-III/1350, dated 18.12.2015

17
S.No. 116

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Subject: Advance Authorization application from M/s. Clean Science and Technology Pvt. Ltd. for the import of raw material against the export of MONO METHYL ETHER OF HYDROQUINONE – MEHQ 99% PURITY.

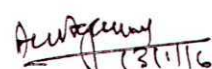
Ref: U.O. No. 01/82/050/204/AM16/DES-III/229 dated 30.06.2015

M/s. Clean Science and Technology Pvt. Ltd. have submitted present applications for the import of raw material against the export of MONO METHYL ETHER OF HYDROQUINONE – MEHQ 99% PURITY.

The application have been examined based on the additional information furnished by the firm. The Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
MONO METHYL ETHER OF HYDROQUINONE – MEHQ (PURITY 99% MINIMUM)	1 kg.	1. PHENOXY METHANE/ANISOLE (PURITY 93% MAXIMUM)	1.310 kg
		2. HYDROGEN PEROXIDE (60%)	0.825 kg
		3. ACETONE	0.270 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓
Shri Mahender Vikram Singh, FTDO (DES-III) O/o DGFT, Udyog Bhawan, New Delhi –11.
Deptt. of C&PC U.O. No. 14010/3/2012-CH-II (Vol.-I) dated 13.01.2016

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126
205

F. No. 14010/ 39/2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
Chemical Division
.....

Shastri Bhavan, New Delhi-110001
Dated: 25th January, 2016

To,
M/s. Deepak Novochem Technologie Limited,
Office No. 305-307, 3rd Floor, Citypoint,
Survey No. 17, Boat Club Road,
Pune, Maharashtra,
India-411001.

Subject: Application from M/s. M/s. Deepak Novochem Technologies Limited for the
import of raw- material against the export of Tetra Methyl Bisphenol -A.

(Advance Authorization No. – 3110065579 dated 04.08.15)

Sir,

I am directed to refer to your Advance Authorization application received from Office of
DGFT on above mentioned subject. You are being advised to submit the following
information within 15 days of the issue of this letter:

1. Balanced chemical reactions indicating the theoretical yield and practical yield
obtained along with technical justification and authentic printed literature in
support of the yield/raw materials applied for import.
2. Details of production of export product i.e. Tetra Methyl Bisphenol F and
corresponding consumption of raw materials in the year 2014-2015 and 2015-
16 (April to December) duly certified by C.A.
3. Any other relevant information.

Yours faithfully,


25/1/16

(A.K. AGARWAL)

Addl. Industrial Adviser
Tel. No. 011-23381430

Copy to: Shri. Mahender Vikram Singh, FTDO (DES-III), in reference to DGFT/UONo.-
01/82/050/01304/ AM-16/DES-3/1357, dated 18.12.2015

F. No. 14010/8/2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
Chemical Division
.....

S.No. 92/94

(137)

(133)

Shastri Bhavan, New Delhi-110001

Dated: 7th January, 2016

To,

M/s. Lake Land Chemicals (India). Ltd.
101, Vasan Udyog Bhavan,
Opp. Phoenix, High Street,
S.B. Marg, Lower, Parel (W),
Maharashtra- 40013.

Subject: Application from M/s. Lake Land Chemicals India Ltd. for the import of raw- material against the export of LAKPOL EI 250 (SORBITAN MONO OLEATE).

(Advance Authorization No. 0310790966 dated 12.11.2014)

I am directed to refer to your Advance Authorization application received from Office of DGFT on above mentioned subject. You are being advised to submit the following information within 15 days of the issue of this letter:

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. Details of production of LAKPOL EI 250 (SORBITAN MONO OLEATE) and corresponding consumption of raw materials in the year 2013-14, 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished.
3. Any other relevant information

Yours faithfully,

Agarwal 2/1/16

(A.K. AGARWAL)

Addl. Industrial Adviser

Tel. No. 011-23381430

Copy to:- Shri Mahender Vikram, FTDO₁(DES-III), in reference to DGFT/VO No.- 01/82/50/01443/ AM- 15/DES-III/1391, dated 30.12.2015.

17
99

F. No.35011/370/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s Shalina Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/551/AM-16/DES-3/342 dated the 02/07/15 vide which application from M/s. Shalina Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Betasol Lotion 30ml**. This department has examined the matter and it is requested that DGFT may call copy of Master Batch formula from the firm duly certified by Quality-Control Incharge.

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/372/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated the 2nd December, 2015

160/17
Sl. No. 108,
145

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14: Application from M/s FDC Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/559/AM-16/DES-3/332 dated 02/07/2015 vide which an application from M/s FDC Ltd was sent to this Department for fixation of norms for the export of **Sodium Hyaluronate based eye drops (0.15% w/v)**. This department has examined the matter and following norms are recommended against this application.

Import Item	Qty. recommended
Sodium Hyaluronate	7.692 mg per 10 ml vial

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No. 14010/57/2015-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

S. No. 17
167
355

Shastri Bhavan, New Delhi-110001
Dated: 16th September, 2015

To,

M/s Eternis Fine Chemicals Ltd.,
1004, Peninsula tower, 10th Floor,
Peninsula Corp park, G. Kadam Marg,
Lower Parel,
Mumbai, Maharashtra- 400013

Subject: - Advance Authorization Application for the import of raw-materials against the export of Cyclamen Aldehyde- Pure

(Advance Authorization No. 0310795971 dated 18.5.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram.
2. Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
3. Details of byproducts formed during the process and their recovery in terms of quantity and value.
4. Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14, 2014-15 and 2015-16 (April to August) duly certified by CA may be furnished.
5. Any other relevant information, if any.

A. K. Agarwal
16/9/15

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UO
No.- 01/82/050/00769/ AM- 16/DES-III/721, dated 4.08.2015

17
195 (263)

F.No. 14010/2/2015-CH-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110001
Dated, the 8th December, 2015

To,

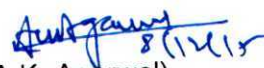
M/s. Jayant Agro Organics Ltd.,
701, Tower 'A' Peninsula Business Park,
Senapati Bapat Marg,
Lower Parel (W),
Mumbai – 400013.

Sub:- Advance Authorization Application from M/s. Jayant Agro Organics Ltd. for the import of raw material against the export of Sebacic Acid Refined Grade.

(Advance Authorization Application 0310796563 dated 11.06.2015).

I am directed to refer to your advance authorization application received from O/o DGFT on above mentioned subject. You are again being advised to submit the following information within 15 days of issue of this letter.

1. Comparative Technical specifications and certificate of analysis (COA) for both item of export and import.
2. The details of production of Sebacic Acid Refined Grade in the year 2015-16 (April to November) and corresponding consumption of Sebacic Acid Standard Grade may be furnished duly certified by C.A.
3. Any other relevant information.


(A.K. Agarwal)
Addl. Industrial Adviser
T.No:- 23381430

Copy to: - Shri Mahender Vikram Singh, FTDO, O/o DGFT, DES-III, Udyog Bhawan, New Delhi-110011 [w.r.t. their O. M. No. 01/82/050/000983/AM-16/DES-3/1107 Dated 18.11.2015]

17
S.No. 184

F. No.35011/560/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Unimark Remedies Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/726/AM-16/DES-3/664 dated the 30/07/15 vide which application from M/s. Unimark Remedies Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Lisinopril Dihydrate**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete technical details as per Appendix-33.
 - (b) Past production vis-à-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities.
2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

17
S.No. 185

F. No.35011/561/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Unimark Remedies Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/728/AM-16/DES-3/666 dated the 30/07/15 vide which application from M/s. Unimark Remedies Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Montelukast Sodium**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete technical details as per Appendix-33.
- (b) Past production vis-à-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities.

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

59/111,221,284
17
S. No.

Subject: Advance Authorization application from M/s. Clean Science and Technology Pvt. Ltd.
for the import of raw material against the export of GUAIACOL 99% PURITY.

(Advance Authorization No. 3110065521 dated 01.07.2015)

(Advance Authorization No. 3110065626 dated 08.09.2015)

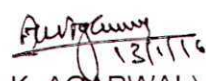
Ref: U.O. No. 01/82/050/01059/AM16/DES-III/1194 dated 9.12.2015

M/s. Clean Science and Technology Pvt. Ltd. have submitted present applications for
the import of raw material against the export of GUAIACOL 99% PURITY.

The application have been examined based on the addition information furnish by the
firm. The Department recommends the following norms for the present Advance Authorization
application.

Item of Export	Qty.	Item of Import	Qty
GUAIACOL 99% PURITY	1 kg.	1. PHENOXY METHANE/ANISOLE (PURITY 93% MAXIMUM)	1.287 kg
		2. HYDROGEN PEROXIDE (60%)	0.687 kg
		3. ACETONE	0.270 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/3/2012-CH-II (Vol.-I) dated 13.01.2016

17
S. No. 222
398

F. No. 14010/138/2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001
Dated: 27th January, 2016

To,

Vivimed Labs Ltd.,
II, Floor Veeranag Towers,
Habsiguda, Hyderabad,
Andhra pradesh-500007.

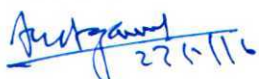
Sub: - Advance Authorization Application for the import of raw-materials against the export of TINOSORB-S/VIVITRIAZ-S.

(Advance Authorization No. 0910062267 dated 01.07.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. Details of each of the solvents used during the process and recovery of each of the solvents in terms of quantity and final quantity of solvent required under duty exemption scheme.
3. You have indicated the Details of production of TINOSORB-S/VIVITRIAZ-S and corresponding consumption of raw materials in the year 2014-15 as nil. The details of production and corresponding consumption of raw materials 2015-16 (April to December) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
4. Basis of applied quantity of raw materials against the production of TINOSORB-S/VIVITRIAZ-S.
5. Any other relevant information

Yours faithfully


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UONo.-
01/82/050/01244/AM- 16/DES-III/1266, dated 16.12.2015

17
237

F. No.35011/620/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 28 January, 2016

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Cipla Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01060/AM16/DES-3/1187 dated the 09/12/2015 vide which an application from M/s Cipla Ltd. was forwarded to this Department for fixation of norms for the export of Tenofovir Disoproxil Fumarate. This department has examined the matter and the following norms are recommended against this application:-

S. No.	Import item	Norms Recommended for 1kg Export
1.	9-[2-(Phosphonyl Methoxy) Propyl] Adenine (PMPA)	0.769kg
2.	Chloromethyl Isopropyl Carbonate	1.3527kg
3.	N-Methyl 2-Pyrrolidone	1.4878kg
4.	Methylene Dichloride	6.70kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

17
S.No. 242 (244)

F. No. 14010/76/2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Shastri Bhavan, New Delhi-110001
Dated: 27th January, 2016

To,

M/s K.V. Arochem Pvt Ltd.
Plot No.170 to 17, GIDC Industrial Estate,
Vapi-396195
Dist. Valsad, Gujrat (India)

Subject: Advance Authorization Application for the import of raw-materials against the export of
MTF INTERMEDIATE.

(Advance Authorization No. 0310797897 dated 03.08.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Specific Chemical name, Technical specification including certificate of analysis (COA), copy of export order etc. for MTF Intermediate to be exported.
2. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
3. Details of production of MTF INTERMEDIATE and corresponding consumption of raw materials in the year 2013-14, 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA
4. Any other relevant information

Yours faithfully,


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel.No.011-23381430

Copy to : Shri. Mahendra Vikram Singh, FTDO (DES-3)/, in reference to DGFT/UONo.-
01/82/50/01076/ AM- 16/DES-III/1376, dated 21.12.2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

17
S.No. 253

Subject: Advance Authorization application from M/s. Clean Science and Technology Pvt. Ltd. for the import of raw material against the export of 4-METHOXY ACETOPHENONE (4 MAP)/ACETYL ANISOLE 99% PURITY.

(Advance Authorization No. 3110065476 dated 16.06.2015)

(Advance Authorization No. 3110065521 dated 12.08.2015)

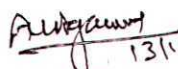
Ref: U.O. No. 01/82/050/00969/AM16/DES-III/1148 dated 30.11.2015

M/s. Clean Science and Technology Pvt. Ltd. have submitted present applications for the import of raw material against the export of 4-METHOXY ACETOPHENONE (4 MAP)/ACETYL ANISOLE 99% PURITY.

The application have been examined based on the additional information furnished by the firm. The Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
4-METHOXY ACETOPHENONE (4 MAP)/ACETYL ANISOLE (PURITY 99% MINIMUM).	1 kg.	1. PHENOXY METHANE/ANISOLE (PURITY 93% MAXIMUM)	0.990 kg
		2. ACETIC ANHYDRIDE	0.755 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/3/2012-CH-II (Vol.-I) dated 13.01.2016

17
S.No. 232

F. No. 14010/76/2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001

Dated: 27th January, 2016

To,

M/s K.V. Arochem Pvt Ltd.
Plot No.170 to 17, GIDC Industrial Estate,
Vapi-396195
Dist. Valsad, Gujrat (India)

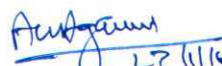
Subject: Advance Authorization Application for the import of raw-materials against the export of ISOJASMONE.

(Advance Authorization No. 0310797268 dated 15.07.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Copy of advance authorization issue with specific details of item^{o+} export and import.
2. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
3. Details of production of ISOJASMONE and corresponding consumption of raw materials in the year 2013-14, 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA
4. Any other relevant information

Yours faithfully,


(A.K. AGARWAL)

Addl. Industrial Adviser
Tel.No.011-23381430

Copy to: Shri. Mahendra Vikram Singh, FTDO (DES-3)/, in reference to DGFT/UONo.-
01/82/50/00986/ AM- 16/DES-III/1139, dated 26.11.2015

17/Am-16

948

F. No. 14010/76/2011-CH-II

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

S.H. 248

Shastri Bhavan, New Delhi-110001
Dated: 27th January, 2016

To,

M/s K.V. Arochem Pvt Ltd.
Plot No.170 to 17, GIDC Industrial Estate,
Vapi-396195
Dist. Valsad, Gujrat (India)

Subject: Advance Authorization Application for the import of raw-materials against the export of
CYCLOMYRAL.

(Advance Authorization No. 0310797937 dated 04.08.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. Details of production of CYCLOMYRAL and corresponding consumption of raw materials in the year 2013-14, 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA
3. Any other relevant information

Yours faithfully,


(A.K. AGARWAL)

Addl. Industrial Adviser
Tel.No.011-23381430

Copy to : Shri. Mahendra Vikram Singh, FTDO (DES-3)/, in reference to DGFT/EO No.-
01/82/50/01075/ AM- 16/DES-III/1201, dated 09.12.2015

F. No. 14010/96 /2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

17
254
S.No. 254
58

Shastri Bhavan, New Delhi-110001
Dated: 30th December, 2015

To,
ELPPE CHEMICAL PVT LTD,
63/2, MIDC AREA, DHATAV, ROHA,
DISTT. RAIGAD,
MAHARASHTRA-402116.

Subject: - Advance Authorization Application for the import of raw-materials against the export of NICLOSAMIDE TECHNICAL.

(Advance Authorization No.0310798096 dated 14.8.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram.
2. Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield / quantity of items for import.
3. Details of production of export product under reference and corresponding consumption of raw material in the year 2014-15 and 2015-16 (April to November) duly certified by CA may be furnished.
4. Any other relevant information, if any.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to : Shri. Mahender Vikram Singh, FTDO (DES-3) / 929/, in reference to DGFT/UONo.- 01/82/050/1073/ AM- 16/DES-III/1198, dated 9.12.2015.

F. No. 14010/2/2014-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

17
S.No. 258

Shastri Bhavan, New Delhi-110001
Dated: 25 January, 2016

To,

M/s. Ami Organics Pvt. Ltd.
Plot No. 440/ 5&6, Road No-82,
G.I.D.C. Sachin,
Surat, Gujarat- 394230

Subject: - Advance Authorization Application for the import of raw-materials against the export of TERT-BUTYL PIPERAZINE -1- CARBOXYLATE [(1-BOC) PIPERAZINE].

(Advance Authorization No. 5210041610 dated 14.08.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. Details of production of TERT-BUTYL PIPERAZINE -1- CARBOXYLATE [(1-BOC) PIPERAZINE] and corresponding consumption of raw materials in the year 2014-15 and 2015-16 (April to December) duly certified by CA may be furnished.
3. Any other relevant information

Yours faithfully,

A.K. Agarwal
(A.K. AGARWAL)

Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/VO No.- 01/82/050/ 01042/ AM- 16/DES-III/1381 dated 21.12.2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

17
S. No. 260

Subject: Advance Authorization application from M/s. Agro-Biochem Pvt. Ltd. for the import of raw material against the export of CITRIC ACID ANHYDROUS.

(Advance Authorization No. 0310798204 dated 17.8.2015)

Ref: U.O. No. 01/82/50/1015/AM-16/DES-III/1104 dated 18.11.2015

M/s. Agro-Biochem Pvt. Ltd. have submitted present application for the import of raw material against the export of CITRIC ACID ANHYDROUS.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
CITRIC ACID ANHYDROUS	1 kg	1. CITRIC ACID MONOHYDRATE	1.10 kg

This issue with the approval of competent authority.

Aut. Agrawal
13/1/16
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/80/2015-CH-II dated 13.01.2016

17/01/16
S.No. 262
465

F. No. 14010/ 72/2014-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

.....

Shastri Bhavan, New Delhi-110001
Dated: 27th January, 2016

To,
M/s. Hello Paints P. Ltd.,
1/2234, Ram Nagar, Shahdara,
Near Pandit Chowk,
Delhi-110032.

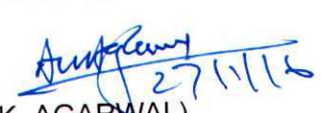
Subject: Applications from M/s. Hello Paints P. Ltd. for the import of raw-material against the export of THYMOL (ABOVE 95% PURITY).

(Advance Authorization No 0510395351 dated 18.08.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Specific details of item of export and import with copy of advance authorization.
2. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
3. Details of production of THYMOL (ABOVE 95% PURITY) and corresponding consumption of specific each of the raw materials in the year 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished.
4. Any other relevant information

Yours faithfully,


(A.K. AGARWAL)

Addl. Industrial Adviser
Tel. No. 011- 23381430

Copy to: Mahender Vikram Singh, FTDO,(DES-3) in reference to DGFT/UONo.-
01/82/050/01623 / AM-16/DES-III/1521, dated 12.01.2016.

F. No.35011/683/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

17
S.No. 263

Udyog Bhawan, New Delhi.
Dated: 1 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Indo Phyto Chemicals Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1053/AM-16/DES-3/1362 dated the 21/12/15 vide which application from M/s Indo Phyto Chemicals Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Nandrolone Decanoate. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	Lactone(D)	1.237kg
2.	Chloroket.(2-(3-chloropropyl)-2,5,5-trimethyl-1,3-Dioxane	1.149kg
3.	Tetrahydrofuran	3.09kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

17
Sib. 264

Subject: Advance Authorization application from M/s. Payal Petro Chem Pvt. Ltd. for the import of raw material against the export of Di-Octyl Terephthalate (DOTP).

(Advance Authorization No. 0511004346 dated 27.03.2015)
(Advance Authorization No. 0510395338 dated 18.08.2015)
(Advance Authorization No. 0510395337 dated 18.08.2015)
(Advance Authorization No. 0510396349 dated 17.11.2015)
(Advance Authorization No. 0510395359 dated 19.08.2015)
(Advance Authorization No. 0510396073 dated 30.10.2015)
(Advance Authorization No. 0510395339 dated 18.08.2015)

Ref: U.O. No. 01/82/050/01050/AM16/DES-III/1550, dated 14.01.2016.
Ref: U.O. No. 01/82/050/01028/AM16/DES-III/1547, dated 14.01.2016.
Ref: U.O. No. 01/82/050/01029/AM16/DES-III/1546, dated 14.01.2016.
Ref: U.O. No. 01/82/050/01420/AM16/DES-III/1433, dated 11.01.2016.
Ref: U.O. No. 01/82/050/01026/AM16/DES-III/1545, dated 14.01.2016.
Ref: U.O. No. 01/82/050/01437/AM16/DES-III/1453, dated 12.01.2016.
Ref: U.O. No. 01/82/050/01030/AM16/DES-III/1463, dated 12.01.2016.

M/s. Payal Petro Chem P. Ltd. has submitted present applications for the import of raw material against the export of Di-Octyl Terephthalate (DOTP).

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
Di-Octyl Terephthalate (DOTP)	1 kg.	1. Pure Terephthalic Acid	0.447 kg.
		2. 2-Ethyl Hexanol	0.680 kg

This issue with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, DGFT, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/18/2014-CH-II dated 18.01.2016.

17
S.No. 273

F. No.35011/643/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi.
Dated: 1 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Dhanuka Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1048/AM-16/DE-S-3/1346 dated the 2/09/15 vide which application from M/s. Dhanuka Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Ceruroxime Axetil Amorphous Stearic Acid Coated 30%. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	DL-7-ACA	0.236kg
2.	SMIA	0.2195kg
3.	Phosphorous pentachloride	0.245kg
4.	Chlorosulfonyl isocyanate	0.166kg
5.	Activated Carbon	0.032kg
6.	1,1,3,3-Tetramethyl guanidine	0.0675kg
7.	1-Acetoxyethyl bromide	0.185kg
8.	Stearic acid	0.6849kg
9.	Methylene chloride	0.826kg
10.	Dimethyl acetamide	0.624kg
11.	Methanol	0.982kg
12.	Acetone	0.562kg
13.	Ethyl acetate	0.592kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/643/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

17
S.No. 274
Udyog Bhawan, New Delhi.
Dated: 1 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Dhanuka Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1049/AM-16/DES-3/1347 dated the 18/12/15 vide which application from M/s. Dhanuka Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Cefuroxime Axetil Amorphous Stearic acid coated 15% powder. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	D-7ACA (Desacetyl-7-amino cephalosporanic acid)	0.118kg
2.	Phosphorous penta chloride	0.123kg
3.	(Z)-2-Methoxy imino-(Furyl-2-yl)Acetic acid ammonium salt.	0.110kg
4.	Methanol	0.491kg
5.	Methylene chloride	0.413kg
6.	Chlorosulphonyl isocyanate	0.0832kg
7.	Acetone	0.283kg
8.	1,1,3,3.Tetra Methyl Guanidine	0.0337kg
9.	N.N Dimethyl Acetamide	0.314kg
10.	Ethyl Acetate	0.296kg
11.	Stearic acid	0.843kg
12.	Activated Carbon	0.016kg
13.	1-Acetoxyethyl Bromide	0.0923kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FIDO),
Udyog Bhawan, New Delhi

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

17-
S.No. 280

Subject: Advance Authorization application from M/s. GUJARAT ORGANICS LTD. for the import of raw material against the export of PARA HYDROXY BENZOIC ACID.

(Advance Authorization No.0310798597 dated 01.09.2015)

Ref: U.O. No. 01/82/050/01087/AM16/DES-III/1202 dated 09.12.2015

M/s. GUJARAT ORGANICS LTD has submitted present application for the import of raw material against the export of PARA HYDROXY BENZOIC ACID.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
PARA ETHOXY ETHYL BENZOATE (PEEB).	1 KG	1. PARA HYDROXY BENZOIC ACID	0.774 KG

This issue with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikaram singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/11/2013-CH-II dated 13.01.2016

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Dorf- Ketel Chemicals India Pvt. Ltd. for the import of raw material against the export of Antipolymerant -DA-2676/ DA2602/ DA 2603/ Actify 2676

M/s. Dorf- Ketel Chemicals India Pvt. Ltd. have submitted present applications for the import of raw material against the export of Antipolymerant -DA-2676/ DA2602/ DA 2603/ Actify 2676

The application has been examined and the Department recommends the following norms for the present Advance Authorization applications.

(Advance Authorization No. 0310795702 dated 5.5.2015)

1. Item of Export	Qty.	Item of Import	Qty
Antipolymerant -DA-2676/ DA2602/ DA 2603/ Actify 2676	1 kg	1 DNBP (2 -SEC-BUTYL-4,6-DINTROPHENOL)	0.304 kg
		2. ETHYL BENZENE	0.529 kg
		3. TRIISOPROPANOLAMINE 99	0.012 kg
		4. HEXYLENE GLYCOL	0.150 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-3) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/176/2011-CH-II dated 15.12.2015

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S.No. 298

F. No. 14010/81/2012-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001
Dated: 27th January, 2016

To,

M/s Supreet chemicals Pvt. Ltd.
A-1/5402, 4 phase, GIDC, Vapi,
Gujrat- 396195

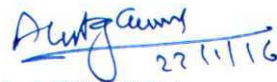
Subject: - Advance Authorization Application for the import of raw-materials against the export of ABR Acid (SP 92)/(Acid Blue RR (Acid Blue 277)

(Advance Authorization No. 0310798995 dated. 22.09.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. Details of production of ABR Acid (SP 92)/(Acid Blue RR (Acid Blue 277) and corresponding consumption of raw materials in the year 2013-14, 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA
3. Any other relevant information

Yours faithfully,


22/1/16

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Singh Vikram, FTDO (DES-4), in reference to DGFT/UO No.- 01/82/50/00956/ AM- 16/DES-3/1212 dated 15.12.2015

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Sr.No. 279, 293, 294

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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498

Subject: Advance Authorization application from M/s. Alkyl Amines Chemicals Ltd. for the import of raw material against the export of Acetonitrile.

Ref: DGFT U.O. No. 01/82/050/00948, 00952, 01091/AM16/DES-III/1354 dated 18.12.2015

(Advance Authorization No. 310798878 dated 14.9.2015)
(Advance Authorization No. 310738923 dated 14.9.2015)
(Advance Authorization No. 310798586 dated 14.9.2015)

M/s. Alkyl Amines Chemicals Ltd. have submitted present applications for the import of raw material against the export of Acetonitrile.

The application have been examined based on the addition information furnish by the firm. The Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Acetonitrile	1 kg.	1. Acetic Acid	1.766 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/85/2012-CH-II dated 12.01.2016

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

17
~~5/16/283~~

S.No. 283

Subject: Advance Authorization application from M/s. Clean Science and Technology Pvt. Ltd.
for the import of raw material against the export of ANISOLE 99.50% PURITY.

(Advance Authorization No. 3110065625 dated 08.09.2015)

Ref: U.O. No. 01/82/050/01058/AM16/DES-III/1196 dated 09.12.2015

M/s. Clean Science and Technology Pvt. Ltd. have submitted present applications for
the import of raw material against the export of ANISOLE 99.50% PURITY.

The application have been examined based on the additional information furnish by the
firm. The Department recommends the following norms for the present Advance Authorization
application.

Item of Export	Qty.	Item of Import	Qty
ANISOLE (PURITY 99.50% MINIMUM).	1 kg.	1. ANISOLE (PURITY 93% MAXIMUM)	1.10 kg

This issue with the approval of competent authority.

A.K. Agarwal
13/1/16
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/3/2012-CH-II (Vol.-I) dated 13.01.2016

F. No. 14010/4/2016-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

17
S.No. 311

Shastri Bhavan, New Delhi-110001
Dated: 27th January, 2016

To,

M/s Syntho Chirals P. Ltd.,
S. No.23/1 Part, Village-Walki,
Tah. Nandgaon, Khandeshwar,
Dist. Amaravati -444708 (MS)

Subject: - Advance Authorization Application for the import of raw-materials against the export of O-3,4,5 Trifluorophenyl Chlorothioformate.

(Advance Authorization No.0910062344 dated 17.07.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. You have indicated the Details of production of O-3,4,5 Trifluorophenyl Chlorothioformate and corresponding consumption of raw materials in the year 2014-15 as nil. The details of production and corresponding consumption of raw materials 2015-16 (April to December) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
3. Basis of applied quantity of raw materials against the production of O-3,4,5 Trifluorophenyl Chlorothioformate.
4. Any other relevant information

A.K. Agarwal
27/1/16

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Sing, FTDO_(DES-III), in reference to DGFT/UO No.-
01/82/50/01185/ AM- 16/DES-III/1307, dated 16.12.2015.

F. No.35011/651/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi.
Dated: 1 February, 2016

17
S.No. 312

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1108/AM-16/DES-3/ dated the 2/09/15 vide which application from M/s. Aurobindo Pharma Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Cephalexin Monohydrate. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	7-ADCA	0.655kg
2.	Ethyl Aceto Acetate	0.510kg
3.	Ethyl Chloroformate	0.390kg
4.	HMDS	0.079kg
5.	TMCS	0.232kg
6.	D(-)Alpha Phenyl Glycine Base (PG Base)	0.522kg
7.	Imidazole	0.005kg
8.	Potassium Carbonate	0.245kg
9.	Activated Carbon	0.019kg
10.	Acetone	0.30kg
11.	Dimethyl formamide	0.156kg
12.	Isopropyl Alcohol	0.124kg
13.	Methylene Chloride	1.214kg
14.	Steam/Thermal coal	as per fuel policy

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi